

**SHRI S. M. BANERJEE:** Sir, you must have read in this morning's paper that the same glucose was found in some hospitals in Delhi also.

**MR. DEPUTY-SPEAKER:** The Government have issued some order that this should not be used. The Minister made a statement yesterday.

14.22 hrs.

DEMANDS FOR GRANTS,—1974-75

MINISTRY OF PETROLEUM AND CHEMICALS

**MR. DEPUTY-SPEAKER:** The House will now take up discussion and voting on the Demand for Grant No. 70 relating to the Petroleum and Chemicals, for which six hours have been allotted.

Sarvashri Shibban Lal Saksena, S. N. Singh, Laxminarayan Pandeya and R. V. Bade have tabled cut motions to the Demands for Grants. I would like to know if they are present in the House and desire to move their cut motions.

डा० लक्ष्मीनारायण पांडेय (मंदसौर) :  
मैं अपने कटौती प्रस्ताव प्रस्तुत करूंगा ।

14.23 hrs.

[**SHRI NAWAL KISHORE SINHA** in the  
Chair]

DEMAND No. 70—MINISTRY OF PETRO-  
LEUM AND CHEMICALS

**MR. CHAIRMAN:** Motion moved:

"That a sum not exceeding Rs. 58,58,000 on Revenue Account and not exceeding Rs. 200,47,68,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of Ministry of Petroleum and Chemicals."

**DR. LAXMINARAIN PANDEYA:** I beg to move:

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Delay in increasing the capacity of oil refineries. (9)]

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Failure in setting up new oil refineries. (10)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Failure to increase production of fertilisers in accordance with the increasing requirement thereof in the country. (11)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Delay in increasing production of soda ash in accordance with its requirement (12)]

"That the Demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Delay in improving the working of Hindustan Antibiotics. (13)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Failure to set up new power alcohol plants in Uttar Pradesh, Rajasthan and Madhya Pradesh despite possibilities thereof (14)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Failure to make kerosene easily available in rural areas. (15)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

\*Moved with the recommendation of the President.

[Dr. Laxminarain Pandeya]

[Failure to make available diesel to farmers. (16)].

"That the demand under the Head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Delay in increasing the capacity of existing fertiliser plants. (17)].

"That the demand under the Head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Delay in setting up new fertiliser plants. (18)]

"That the demand under the Head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Indifference towards exploration of oil in the Himalayan region and the Ganga catchment area (19)].

"That the demand under the Head Ministry of Petroleum and Chemicals be reduced by Rs 100."

[Indifference towards the setting up of another fertiliser plant in Madhya Pradesh despite availability of raw materials there. (20)].

"That the demand under the Head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Failure to check rising prices of petrol and kerosene. (21)].

MR. CHAIRMAN: The cut motions are also before the House.

\*SHRI BIREN DUTTA (Tripura West): Mr. Chairman, Sir, I rise to speak on the Demands for the Ministry of Petroleum and Chemicals. At the very outset I would like to say, Sir, that during all these years imperialist powers had evolved an oil policy which was beneficial to them and naturally it was against the in-

terests of the country where oil was being produced. However, there is a positive change in this state of affairs and with the national awakening the Arab countries have risen to challenge this domination of the imperialist powers in the sphere of oil and this stand of the Arab countries in the sphere of oil has created a world crisis. During the last 20 years the Government of India had not adopted any independent policy in regard to oil and in fact they were closely linked with the policies pursued by the imperialist powers. We were mostly dependent on the foreign oil company for developing our oil resources and for the supply of oil products in our country. The baneful effect of this near dependence on foreign countries has been that while the big imperialist powers have been able to resist the crisis that has been created in the oil world today the position of our country has become very precarious. However, I would like to stress upon the hon. Minister and say that there is no dearth of oil resources in our country and if properly exploited we will be able to face the situation rightly and squarely. Availability of oil resources has been confirmed by research documents published by Government. The ONGC Review Committee for the year 1971-72 have confirmed this fact also. In order to explore these resources both on shore and in inland areas, steps have been taken for exploration of these resources by the ONGC. However, these explorations are facing some difficulties which are mainly bureaucratic. The oil experts of the Government of India hold the view that enough oil resources are available in Bodra area in West Bengal, in Assam and in Tripura but unfortunately this view of the experts is not being shared and is being ignored by the Project Managers who have been posted in these areas and who boss over the technical experts. Drilling work has been abandoned without much justification at many places not because oil is not available in those areas but because adequate interest is

\*The original speech was delivered in Bengali.

not being taken the Project Managers to pursue the matter in right earnest. Sir, the drilling work is now going on in Tripura but I am afraid that the present effort may not end in futility as in Bodra in West Bengal merely because the Project Manager here is not willing to accept advice of the technical expert nor is he interested in pursuing the venture in the right earnest. He is issuing orders in such a manner that a near crisis situation prevails between the workers and Project Manager. I have already written to the hon. Minister about the Project Manager and his doings. As a result a Vigilance Committee had been sent to inquire into the matter and even though inquiry has been completed the report is yet to be made available. I hope the hon. Minister will take personal interest to see that the conflict between the Project Manager and the oil experts do not harm the cause of oil prospecting in Tripura. Sir, it is not only in Tripura but it has been conceded by many high powered committee that due to lack of persuasive efforts much of the oil resources have remained untapped and untraced by the ONGC. The Malaviya Committee has held this view and I quote, "In the opinion of the Malaviya Committee, ONGC's operation left enough scope of doubt that oil might have been missed in spite of its presence in certain formations." It is our firm belief Sir, that the areas of Assam, West Bengal and Tripura are rich in oil resources and this has been confirmed by the Ministry's last report. But merely saying so is not enough. What is really needed is that sincere efforts must be made to locate resources and also follow up actions taken for their proper exploitation. There is another ominous aspect of this matter. Sir, and I would like to stress upon it here and now. I understand Sir that many foreign oil companies have given their offers to the Government of India to re-explore the regions which have been abandoned by ONGC after some exploration work on the ground that oil is not available there.

These foreign companies have also agreed to bear the entire costs of the exploration work and in lieu thereof they have demanded that a share of oil be given to them when found in these areas. What does this mean? Does it not mean clearly that these areas are really oil rich as otherwise why should the foreign companies be interested in them and if it is so does it also not mean that these areas have been abandoned by the ONGC without much honest efforts. In these circumstances it is absolutely essential that we should repose complete faith and confidence in our own oil experts and allow them to function unhindered by bureaucratic pressures. What an amazing thing has been achieved beyond the Himalayas? Having started much later than us China today is producing oil in such quantity which is a matter of envy even for the imperialists countries of the world. How have then done it? They have depended not on the capitalists world, not on the self seeking bureaucratic or profiteers but on their own oil experts and surely this confidence has paid them rich dividends. In our own national interests it is imperative that we should give same importance to our own oil experts rather than depending on foreign experts or foreign collaboration projects. Unless a drastic change is introduced in our personnel policies I am afraid Sir, the country is in for greater difficulties—much greater than those enumerated in the annual report. The report itself says that for the import of fine and crude oil the country had to spend sum of Rs. 300 crores during 1973-74 and the estimate for the 1974-75 is for Rs. 1300/- crores. We also learn from the report Sir, that the country produced only 1/3 of its requirements and the rest 2/3 has to be imported. This obviously means that the country's drain on foreign exchange would not only be colossal and continuous but this huge expenditure will also adversely effect other economic activities which will be handicapped by the shortages of

[Shri Biren Dutta]

funds. To obviate these difficulties it is but imperative that all our efforts for oil exploration have to be galvanised to a higher pitch and we have to find out our own oil resources to meet our demands. The report also says that the Government is contemplating to enter into collaboration with foreign oil companies for the exploration of oil resources in the off shore areas and this is expected to speed up our efforts to discover oil resources. I do not know the names of the foreign companies who have offered to collaborate with us. Sir, only a little while ago the House had discussed the role played by the Multi-National Corporations all over the world. It has also been established that these Multi-National Corporations extend their economic strangle hold on the countries where they operate and convert them in to virtual slaves. If these foreign companies who have offered to explore our off shore areas belong to any of the Multi-National Corporations, we have to be extra cautious and we should not under any circumstances permit them to spread their area of influence to our shores also. I would now take up the question of Lube Oil policy being pursued by the Government. The Government have stated in the report that as a result of the fiscal measures taken by them, consumption will go down heavily. But the hon. Minister is well aware of the fact that the policy has not yielded that result nor there is any hopeful indication in that regard. Black marketing is rampant every where, oil is not being conserved scientifically and as a result of all these very objectives of the fiscal policy has been defeated completely. The situation with regard to furnace oil is just identical and equally deplorable. The Government have issued an oil price control Order. The Order itself says that there were mal administration in regard to the distribution of oil and in order to curb this mal practice the order was issued.

Therefore this is patent that the Government had allowed malpractices to continue before the order was issued and even today when the order is in force the malpractices have in no way been lessened. There is an acute demand for furnace oil for the industry and in fact for all developmental work. Unfortunately the hon. Minister's office does not appear to be least affected by all such distress calls for they have not yet taken any positive measure to make adequate supplies available to the industry and other ventures leading to developmental work.

Sir, now I would like to say a few words about the acute scarcity of kerosene. Crores of people in our country today are being forced to live in darkness for kerosene is not available to them. When this is the situation we find that Government suddenly reduced the production of kerosene. We do not know exactly how much is being reduced—whether it is 25 per cent or more. We also do not know how, as a result of this reduction in production the States are going to be affected. What would be their reduced share and how much would be retained by the Central Government. Indeed a very dreadful situation has arisen not only in villages and but even in towns it is all dark after the dusk. The cultivators are affected, the middle class is worst-hit, the students cannot pursue their studies and even the house wives find it difficult to do cooking. In short, a very very explosive situation is developing fast in our country and I must sound a word of caution that unless immediate steps are taken to meet this shortage anything can happen any day and surely the Government alone will be held responsible for that.

The Ministry's activities spread over many fields. The time at my disposal is very limited. The bell has been rung and as such I have to limit my observations to a few items only. The report says that production in the

anti-Biotic plant at Rishikesh was suspended for quite some time. It is necessary Sir, to institute a thorough inquiry to find out whether any sub-standard medicines were produced at this plant and the reasons which had led to the suspension of work at this plant. There is another aspect of the matter which needs careful investigation. The anti-biotic plant is supplying medicines in bottles in private sector drugs companies at cheaper rates. These companies then put the same medicine in ampoules of their own and sell them in the market at a premium. Thus we find that private companies are fleecing the ailing and the poor and making huge profits out of the material which they are getting very cheap from the Government. I would therefore suggest that instead of allowing the private companies to reap such huge profits at the cost of the poor persons of our country it would be far more better if these medicines are bottled in ampoules at Rishikesh plant and then sold directly to the people. If necessary the price may be raised marginally by 5 to 10 paise but in that case also the ultimate cost would be much cheaper than what is being charged by the private companies.

Sir, "Sorbitrate" is a very essential medicine for the heart patient. Hitherto the patients could buy a packet containing hundred tablets but the company has suspended issuing this packet of hundred and instead they have flooded the market with packets containing 500 tablets and prices have also been increased. Thus Sir, the poor man is being forced to buy a packet of 500 for which he may not have the ready money. I would therefore urge upon the hon. Minister that he may kindly look into this matter and see that the difficulties of the poor patients are removed immediately.

The report has made it very clear that production of fertilizer in all the plants in our country is much less as compared to the earlier years. It is indeed surprising that the Nangal Fertilizer Project is not able to pro-

duce fertilizer to its capacity because of the shortage of power. It sounds paradoxical that this factory should also suffer being so near to the hydro-power producing plant. As a result of the huge shortfall in production of fertilizer agriculture is faced with a crisis situation. It is but natural that when the production is low and the demand is high the produce tends to find its way into the blackmarket and it is a common knowledge that today the agriculturists are not getting their share of fertilizer at controlled price. At this rate it is impossible for the poor cultivators to purchase the fertilizer at the black market price and if the situation continues surely the cultivators will have to abandon cultivation. I would therefore urge that the hon. Minister must prevail upon the Ministry of Irrigation and Power and ensure that the major fertilizer factories of our country like those at Trombay, Gorakhpur, Namrup and Nangal should be supplied with adequate power so that production of fertilizer is not hampered and it does not bring in its trail a catastrophe in the agricultural field. I would request the hon. Minister to realise that by providing adequate supply of fertilizers to the agriculturists, he will not be saving the country from starvation but a good agriculture would also mean a good aid to industry and commerce. Viewed from this angle the hon. Minister's role is indeed very significant and I hope he will realise it try to fulfil it to the satisfaction of the agriculturists, the industry and the commerce with these words Sir, I conclude.

SHRI RAJA KULKARNI (Bombay North-East): Oil by nature is an explosive commodity right from its inception but prices of oil were not treated as explosive because they were quite smooth and going on nicely for a number of decades. It is only since 1973 that prices of oil product have become very explosive.

For any country, the question is not limited only to secure a particular quantity of crude oil at reasonable-

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prices. The question is wider and goes beyond the limits of the development of oil industry itself. During 1973, the behaviour of oil prices highlighted the integrated character—both regional integration as well as the functional integration—at the global level. That is why, I say that the comprehensive nature of different types of energy resources; and their corelationship has come to the surface. The whole economy is disturbed. We have the Petroleum Ministry which function as a separate and independent Ministry since 1973. Can we meet this challenge of the oil situation both inside our own country as well at the global level.

We need certain efforts at the international level to meet this challenge. We have to develop oil diplomacy at the global level. I do not know what efforts our Ministry has made in this regard. But, the special session of the U.N. General Assembly is meeting in New York at present to discuss this very problem. It will continue to meet for some days more also. It had been convened because it was thought at the international level for the first time to protect the world from the adverse effects of the economic warfare of the oil producing countries in the Middle-East from the time when national war began in October, last between Israel and the Middle-east countries. Oil being used as the weapon of economic warfare, the meeting is going on in the U.N. to decide about oil prices, energy crisis and distribution of scarce raw materials. All the energy resources of the world can also be used as weapons for the economic peace if they could be used as weapons of economic warfare. It is gratifying to note that the developing countries which are attending this special session of the General Assembly of the U.N. are working out some kind of a formula to protect their interests.

We would like to know whether our Ministry have evolved its inter-

national diplomacy in order to protect our interests. How long are we going to rely on the goodwill of the Arab countries which are the oil producing countries? During last year we relied on their goodwill because we supported their cause politically. Temporarily we were able to solve the problem of the availability of crude to some extent by entering into an agreements with Iraq, Iran and Saudi-Arabia, Kuwait and other countries. Are we going to rely on goodwill for a permanent basis? Is our oil diplomacy at the global level going to depend indefinitely on the goodwill of the oil producing countries or are we going to create collective sanctions on the basis of independence and mutual benefit in addition to our efforts in developing our own indigenous resource of crude production. At the global level are we known as the oil consuming country and we will remain so far a number of years during which we will be importing crude. Therefore, I say that we should evolve certain methods by which the interests of the consuming countries are protected at the international level. In the absence of collective sanctions the only other alternative left to us is to wait for some split in the oil producing countries which might take place during the course of the next year or so. On the question of prices and investment the oil producing countries may face their own internal problems. Are we going to wait for some kind of a split that is coming up in the O.P.E.C. countries and making this, as the basis of our oil strategy?

In order to protect our own strategy for oil in this country, we must have a suitable international oil diplomacy and the time has now come for the same. We would, therefore, like the Petroleum Minister to take the House into confidence and tell us whether that diplomacy exist, and if so, what the efforts are, and what new strategy the Ministry and the Government have adopted to meet the challenge of oil since last year.

There is no doubt that efforts have been made but again they are all only piece-meal efforts. Efforts have been made to reduce the consumption of kerosene by reducing its production at the refinery level. Efforts have been made to cut down the production of furnace oil also. The cut which was 10 per cent before has now been increased to 15 per cent. But my point is that our strategy for oil which is still only a piece-meal effort needs to be replaced by a more comprehensive and cohesive strategy. We must know to what extent the consumption or the use of oil, whether by the citizens or by the industries, is to be cut. We must also know the extent to which the use of oil in the national economy has to be cut.

It has been estimated by the Ministry that the cost of crude oil imports during 1974-75 would be about Rs. 1800 crores. From where is this money going to be provided for? If it is to be at the cost of some other imports, and if 80 to 90 per cent of our export earnings are going to be taken away by the oil imports, then I would suggest that our strategy must be based on a solid foundation and on close co-operation, not only in relation to our export-oriented industries but in relation to the whole production structure. If the country has to meet the challenge of the oil crisis then these are the criteria which have to be adopted for having a cohesive and solid new strategy for oil.

We have been told about the appointment of a Fuel Policy Committee. But although nearly ten months have elapsed, the report of that committee has not yet come out. Therefore, we do not know to what extent oil is going to be cut down without affecting the production of commodities; to what extent coal is to be used in place of oil, and what the technology of this change-over would be and in what industries and during what period. We do not have a comprehensive Plan ready for change-over from oil technology to coal-based technology. If we want to

curtail the production of kerosene for coking purposes in towns, we must provide some alternative sources for cooking, whether it be by gasification of coal or from other alternative sources. Otherwise the situation would be explosive again. Consumption of furnace oil is to be cut down, we must find out alternative based on coal technology. 40 to 60 per cent of our petroleum products, naphtha, is consumed for fertiliser. What is the other technology that we should use successfully. Dieselisation programme of Railways & road transport is to be cut down, will it not adversely affect industrial production?

These are problem of strategy which have to be solved. It is no use handling them in a piecemeal way. There should be co-ordination with the Industrial Development Ministry, the Railway Ministry, the Steel Ministry and also the Ministry of Planning. There has to be a co-ordinated plan for a change over from oil technology to coal based energy and other methods of conversion. A cohesive plan is lacking.

We were told that there was to be an energy board. There was an announcement in the Press and we have not heard anything more about it, about its functions or composition. We want a comprehensive policy on energy resources to be formulated as soon as possible.

Now I want to go to the other problem. Our planning to raise indigenous crude and to expand refining capacity. This also raise the issue whether the instruments we have created are equipped for the purpose. We had a joint survey made by Indian and Russian experts and the recommendations of this joint techno-economic survey, had been put into the Fifth Plan of this Ministry. To what extent are we likely to achieve the targets during the next five years?

Our indigenous crude production capacity is expected to go up from

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7.20 million tonnes per year to 11.40 million tonnes per year. Our reserves were estimated to be 175 million tonnes out of which the quantity already recovered runs to about 60 million tonnes; the balance of 115 million tonnes remains. Another 70 million tonnes of reserves might be located during the next five years.

This leads us to the conclusion that even if we reach the target of 11-12 million tonnes a year during the next four or five years, our country will have to import crude inspite of the new strategy of conversion, from oil technology to coal technology. We are doing offshore drilling. We have taken oil fields in Iraq. We have entered into long term agreement for supply of crude to Mathura refinery. There have been two agreements with Iraq. The first agreement, last year, was for the supply of crude to Mathura refinery, to the extent of 112 million tonnes over a period of ten years, from the date of commissioning of the Mathura refinery. A fortnight ago we entered into a new agreement by which we will be importing from Iraq about 2.8 million tonnes during the current year. The agreement appears to be good, but sometimes, from our experience in the past, we know that always some kind of misunderstanding or misapprehension starts. Now, under the agreement with Iraq, for the supply of crude, part of the price has to be paid in cash and for the other part, we have a loan of 110 million dollars to be repaid within five years. There is a grace period of five years and there is an interest of 2.5 per cent. All these things are there.

But many times what has happened in the past with regard to our agreements with foreign companies is that the agreements with outside agencies have ultimately proved to be against our interests at a later stage. It hap-

pened in the case of Oil India agreement of Assam crude prices. This agreement which was thought to be good in the beginning proved to be bad and against the interests of the nation at a later stage. The same experience was repeated in the case of the Madras refinery agreement; the same experience was found in the case of the Cochin refinery also. Now, we do not wish that the same experience is repeated for the supply of crude to the Mathura refinery or for the expansion of the Gujarat refinery for the supply of crude. We wish that this agreement proves to be in the interests of the country, not only from the monetary point of view but from all other points of view.

If the crude availability is there, then alone we will reach the targets for our refineries. We are creating a refinery capacity to the level of more than 36 million tonnes. We do not want a problem of underutilised capacity to arise in future. I wish that problem does not come up with the proper organisations that exist.

ONGC and Oil India have poor performance to their credit. We have two reports. The Ministry is silent throughout the year. What has happened to the recommendations of the Malaviya Committee in its report on the ONGC.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): Shri Malaviya has become Minister!

SHRI RAJA KULKARNI: True; but he is in charge of steel and mines. But the committee's report remains unimplemented. I am concerned with the recommendations made therein. We would like to know what has happened to the status of the ONGC; whether it is one ONGC or two ONGCs or nothing at all. We do not know. Let the Minister take us into confidence.



There was also a report of the Public Undertakings Committee. We do not know what has happened to that report. We are demanding a probe into the working of Oil India. The 1971 accounts of Oil India which is in charge of exploration and drilling work in the Assam area, are still not closed. The Law Ministry has not allowed this company to keep those old accounts open and yet they are still open and they are not closed, and they have not come to this House. This is because there is a dispute over the pricing and implementation of the agreement between the Government and the company. Let the Government take us into confidence about Oil India. We demand a probe into the working of Oil India. This is necessary for increasing indigenous crude production.

We have the Indian Oil Corporation. There are other aspects; I do not go into the working of the Indian Oil Corporation and the Fertiliser Corporation. They are known for bad, inefficient and corrupt administration.

I shall take only two or three minutes more on two issues. I am not talking about Indian Oil. I am talking about the Ministry's oil policy. There are two examples relating to the decisions in 1973. We find that while the measures were good and the proposals were good, the handling of these issues and measures was so bad that the original good intentions were all vitiated.

One was the Esso-take over. It was a very good measure but the way in which it was handled, created confusion. The whole agreement has not been revealed. So people feel that we have given more compensation to the international oil company. The good initiative taken by the Petroleum Minister ultimately proved to be something which was not to anybody's liking. He does not call it nationalisation. We feel that it is phased out nationalisation. There is

confusion about the character of the action taken

15 hrs.

The second example is about the price of naphtha. The naphtha price was increased twice in 1973. It is all right because the price of all petroleum products had increased. One increase was in June and another in August. But on 2nd March this year all of a sudden the price was increased from Rs. 445 to Rs. 2500. It was a fantastic increase and we do not know on what was the basis? Why such imaginary rate of increase was recommended by the Petroleum Ministry? They never visualised what would be the impact on employment or production or how it would affect the other petro chemical units or chemical processing units. They realised very late and corrected that. One could compliment them that they were responsive. When its impact on employment was brought to their notice, they climbed down and the mistake was corrected. But such mistakes undermine the confidence in the decisions and actions taken by the Ministry. Every action which amounts to increasing the price of any product must be a considered action and a justified action. People must feel convinced about it.

I now come to the petro-chemicals wherein there is a completed mess in distribution, prices and even in production. Heavy reliance on IPCL has cost the country very much.

Due to the delay in the commissioning of IPCL, the cost to the nation is more than Rs. 85 crores. It is a 14 project complex but is not coming up according to schedule. Its two compressors are reported to be not working and all the other industries which depend upon it are not getting the material. The country has to pay heavily for importing industrial raw material.

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Then there is the question of the drug prices. The question of the revision of prices of bulk drugs, about 23 or 25 of them produced in the country was taken up in 1970 and the whole matter was referred to the Bureau of Industrial Cost and prices which submitted its report recommending certain price increases. Government did not take any action for 18 months. Then they thought that the prices had gone up and therefore, in December last, the Ministry again referred it back to this body for the extent of escalation of prices.

In the meanwhile, industries are suffering. People are suffering and malpractices are going on. Are we to come to the conclusion that Government has bungled on the question of prices of bulk drugs as well as on the formulations? We would also like to know, what has happened to the report of that Committee which was appointed to assess the profitability of the drug units, as a result of the price control order. Subject to these remarks, I support the demands. I hope that the Petroleum and Chemicals Ministry will take us into confidence in regard to the points that have been raised.

**SHRI BISWANARAYAN SHASTRI** (Lakhimpur): Mr. Chairman, Sir, while rising to support the Demands for Grants in respect of the Ministry of Petroleum and Chemicals, I congratulate the Minister for concluding a number of agreements with oil producing countries, for the benefit of our country. It is also gratifying to note that after *ad-hoc* arrangements, for many years, the Ministry has come under an able hand. We hope that this Ministry will be able to meet the present situation in the country, so far as oil is concerned.

It is commonly known that from drugs to nylon, from aviation spirit

to diesel and from wax to cosmetics, everything relates to this Ministry. This Ministry also keeps the wheel moving, and as the wheel moves, the wheels of progress of the country also move. Therefore, the progress of the country in a sense, depends solely on the soldiers of this Ministry.

Sir, there is the energy crisis; there is the fuel crisis in our country, so to say, all over the world. This is not an isolated problem, in India alone. This is a world problem. Therefore, there should be a national policy in this regard. I would say, there should be a policy, strategy and a tactics. So far as policy is concerned, your national policy should fit in in the context of the international situation. Strategy and tactics, I would compare them with the front wheel and the rear wheel of a vehicle. The front wheel gives the direction and the rear wheel pushes the vehicle in the given direction. Similarly, our strategy should be such that it pushes the country in a particular direction so that we may face the problems with determination in regard to oil, in regard to fertiliser, in regard to industrial development and in regard to agricultural growth and we need not have to import things, mainly fertilizers, from foreign countries.

Sir, ONGC and Oil India are the two major organisations which are entrusted with the task of drilling and exploration of oil. In spite of the efforts made during the last several years, the percentage of increase in production of crude in 1972 was 2.6 and in 1973, it was—2.4. This is a dismal picture. This does not lead us anywhere. On the other hand, the quantity of crude imported is increasing year after year and this is bound to increase. We now produce in India a little more than 7 million tonnes of crude whereas our total requirement is about 21 million tonnes, that is roughly one-third and two-thirds are imported.

It is in the report of the Ministry that during the fifth plan period our total requirements of oil would be 40 to 42 million tonnes while our production, in spite of all efforts, will not be more than 11 million tonnes. So, while the demand will go on increasing year after year, production will not be commensurate with the increase in consumption. Therefore, there should be a vigorous effort for finding more oil reserves in all parts of the country. Then only we shall be able to have more crude to meet our commitments.

Oil India Ltd. where Government of India has 50 per cent shares is producing constantly 3 million tonnes or a bit more of crude annually. But ONGC, which has the entire India except the 2000 sq. km. in Upper Assam, allotted to Oil India, which employs 20,000 people and has vast resources and equipments, has not been able to do justice to its existence. They have not been able to do remarkable job during the last two or three years. We hope they will be able to prove their mettle. Oil India has done a good job in exploring and drilling in Arunachal area. Recently we read in newspapers that there are vast oil resources in Arunachal area. The other day I asked a question about the geological survey in Arunachal area. Since oil is not a mineral, it was stated that other minerals are there. After geological survey, geophysical and geochemical surveys should be made. There will be, as we expect, a number of reserves which can be utilised by Oil India. In Arunachal, one well was already dug and it is producing oil in Kharsang area. I hope in the recent future there will be more wells in that region and we shall have more crude.

Natural gas is burnt out day and night all over Assam. It is neither utilised nor has been converted to other energies. According to the ministry's report, "a portion of the marketable natural gas produced

along with crude oil is being sold for the manufacture of fertilisers, power generation and other uses." Only a limited portion is given to Namrup fertiliser factory for production of fertiliser and some percentage was given to Namrup thermal project for producing power for the Assam State Electricity Board. The other portions have not yet been utilised. Whenever there is an approach for having this natural gas by tea gardens or other industries, the answer is, it is committed to Namrup fertiliser plant.

Sir, I would like to compare this position with that of a Devdasi, who is betrothed to God. But God never marries. Yet, she cannot marry anybody also. In the same way, the natural gas is committed to Namrup fertilizers. But since that fertilizer has not yet been expanded, that gas has not been utilized there, nor is it supplied to anybody else. It is simply burnt out. According to the information given to me in reply to a question two or three years back the national wastage by burning gas is to the tune of Rs. 60,000 per day. I do not know whether that figure has now increased or decreased.

I am told by some experts that in the utilisation of gas for manufacturing fertilizers certain ingredients are not required and so, even after utilisation of gas for manufacture of fertilizers, by chemical analysis these ingredients can be utilized for other purposes. Being a lay man I have no knowledge of it. I hope the Ministry will examine this probability.

The price of the gas supplied to the Namrup thermal project has been increased along with the increase in the prices of other petroleum products. I have no grudge against that increase. Applying the same analogy, I would suggest that the royalty on crude should also be increased. At present the royalty is Rs. 15 per ton. Since the prices of other petroleum products have increased, the price of

[Shri Biswanarayan Shastri]

crude also should be doubled to Rs. 30 per ton.

Coming to exploration and drilling, while participating in the debate on this Ministry few years ago, I emphasized that for India in the field of oil the future lies in off-shore and high sea drilling. That has come true and we have succeeded in off-shore drilling. Recently in Bombay high on a well was dug, there were preliminary difficulties and one well was abandoned. Now the reports are encouraging.

An apprehension was expressed that some foreign companies of foreign countries may try to explore or drill for oil outside our territorial waters. That is a matter which has to be considered. I am glad to quote the Minister for Petroleum and Chemicals. He said the other day, "We have great objection to that and we have to oppose tooth and nail the attempt by any foreign country to drill in this area." Here I would like to refer to the rules of the Oil and Natural Gas Commission which says that "the sea bed and sub-soil and submarine area adjacent to the coast of India, including its island but outside of the area of its territorial waters to a depth of 200 metres or beyond that limit, where the depth of the water admits exploitation of natural resources of the sea belongs to India." I hope the Ministry will stick to this and try to have more and more drilling in the high sea. Not only in Bombay High but in the coastal area from Visakhapatnam to Calcutta there should be a vigorous search for oil.

One word about kerosene, which is a commodity used by the common people. The Gauhati refinery situated in Assam refines kerosene. It is an old plant. It is rather intriguing that whenever there is flood or natural calamity in that part simultaneously the plant also goes out of order. The unscrupulous traders make a

profit out of it. Apart from price, kerosene has become a scarce commodity, and there is a great resentment among the people. I would, therefore, request the hon. Minister to see that kerosene is made available to the common people, particularly in Assam, where the communication system is not satisfactory and the unscrupulous traders do not exploit the position of flood and other natural calamities.

SHRI D. D. DESAI (Kaira): While supporting the Demands for Grants, I would like to make a few suggestions for the hon. Minister's consideration.

The important problem before the country is foreign exchange deficiency to pay for oil. Oil production has remained more or less stagnant over a fairly long period. The ONGC has taken under its control vast areas and is expanding the areas within the country, country's territorial waters and also beyond. The Minister may pursue and see that not only are explorations expedited but production is also equally expedited. We have recently got the good news that the Bombay High has possibilities which would bring us to a certain amount of self-sufficiency. But this is not enough. We will require many wells before we can commence production and lay pipelines and so on. The thing has to be looked in a proper perspective. The stagnancy for nearly a decade in the petroleum Ministry was quite obvious. It has affected not only the refining capacity because they are importing finished oil products, they are importing fertilisers, they are importing certain chemicals, drugs and so on. All these things are affecting our foreign exchange position, besides creating shortages and certain difficulties to the people. This brings discredit to the country and to the party, and I would request the hon. Minister that he should, somehow or other, make up for the loss in the last decade by immediate action on several fronts. One of the fronts

is, of course, oil production and refining capacity. The Keyali Refinery expansion has been talked of, the Mathura refinery has been talked of, the Bangaigai refinery has been talked of. Laying of 1200 km. pipeline from Salaya to Mathura has also been talked of. All these things known. But actions on these are most essential. Then there is the question of utilising others. We have found that product pattern has all the time to meet the critical requirements. We are presently importing half a million tonnes of finished oil products besides lubricants. There is no need to do all those things because our technology including process know-how is well developed; indigenous equipments can be fabricated. Hardly 25 per cent of the equipment can be fabricated. Hardly 25 per cent of the equipment has to be imported; that also only for every specialised plants like fertiliser plants. Otherwise, for refinery and other things, you do not have to depend on the overseas agencies or their technical backing. The real deficiency is our own will to attack on the fronts where shortages have developed and our growth is affected. The question also centres round petro-chemicals. On petro-chemicals we have seen that there has been great delay; and the delay has resulted in cost build-up because it is not bringing us new technology for producing; if we had that possibility, then we would have said that it was a blessing in disguise. But *de facto* this has only boosted the plant cost and ultimately the product cost. Now, this is something which we have to guard ourselves against and everyone knows that with the passing of each day the price is rising and, therefore, any saving or any intention of saving by holding back is not likely to bring in any dividend to us. It would be only at our cost that such a thing is done. I do realise that the new Minister is quite capable to undertake these functions but he will require a lot of practical actions which would...

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): Experience.

SHRI D. D. DESAI: I do hope that he would undertake these things because in the past it was not only at the bureaucracy level but also at the ministerial level that we had seen stagnation and indifference was quite noticeable. This one fact alone has cost us on the fertiliser front a heavy loss of production and created the necessity of heavy imports. If today we import one million tonnes of fertilisers, we could easily utilise that fertiliser with an excellent ratio of 1 kg of fertiliser for 10 kg of food-grains out put. This would also have obviated these heavy imports of food-grains which are very scarce. As Dr. Borlaug and also Sir James Crawford had recently mentioned, fertiliser is one of the things which have become scarce internationally and that the increased production could be attempted only by the technological use of inputs and particularly the fertilisers and irrigation. Here irrigation we are not touching. With regard to fertiliser, we would naturally like the Minister to do it because the population in spite of the best efforts of the Government, is increasing at a rate which is alarming and sometimes is worrying us and we are scared with this rise as to where will we end up. I think our country behaving in a particular manner, our necessity for goods will not only be high, but imports of fertilisers will be high, imports of foodgrains will also be high and in all the related areas we would be affected.

Since I come from Gujarat, I would naturally like to make one clear statement, that the Ministry and its bodies should not alienate itself from the people of Gujarat. The ONGS so far had been more or less acting as an outside organization. It has never integrated with the people of Gujarat so much that people have developed a certain amount of indifference or resentment. Now, this does not help the operations of ONGC or the Government of India or the

country. We feel it is physically impossible to imagine that the Minister himself thinks that in Gujarat we do not have the competent people. It is fairly well-known that our people have intelligence, they have the technical education, they have the entrepreneurship; they have financial and management competency and they have been known to have good business acumen not in this country alone but outside also and are known to be doing fairly well and in difficult circumstances. To see that the ONGC is on the verge of collapse or nearabout stagnancy, hurts us most. You put your operations under the charge of Gujarat entrepreneurs and we will find that the things are pulled out. It is not a question of employment, it is so much a question of making a good use of our resources. The Minister himself has seen that we have some units in Gujarat in the State sectors, as also in the joint and private sectors where the profitability is much higher than in any unit anywhere in India. Then why should not the State be taken as process growth area wherein the basic raw material, viz., the people could not be made use of? It is obvious that the Government is obsessed with the idea that if they integrate the people, they will come to know so much of the internal working of the Ministry and the operations of its units. Here and now, I must voice the suspicion of the people before the Minister. The suspicion of the people there is also that the people are not taken into confidence because the operations are against their interests and must be kept secret. If they are above the board, what is there to be so secretive about it? Then, Sir, there is one other thing which I am very keen on mentioning and it is this. The ecological problems will have to be properly taken care of. Our country has some of the best fishing areas near about the areas where oil is found, with best kind of fishes like porphrat, Bombay duck and so on and people take them as food, not so much the Gujarati people, they

don't eat much of them. But quite a lot of these things are being taken to the South and North, to Delhi for instance. I understand that refrigerated boats, vans and trucks loads are coming to South and North India. We export these things and earn foreign exchange, that is a good thing. What I would suggest is that we should take full advantage of the situation and we should protect ourselves in this regard. I am sure the Minister will take care of this problem.

Then, coming back to the question of fertilisers, I am feeling that the Minister must take some immediate measures to increase fertiliser production. We do not talk about Mithapur alone. There is the Gujarat State Fertiliser unit. The farmers are crying out for fertilisers; they stand in big queue for long time and if they do not get fertilisers they resort to riots and such a riot has taken place in my own constituency when fertilisers were not available. That sort of thing should not happen. These things cause us embarrassment and also pain. Why should the country which can instal its own plant, operate its own plant and also possesses know-how suffer from such shortages? The Minister knows that the Joint Sector Gujarat State Fertiliser unit's share went upto Rs. 700 from its face value of Rs. 100. That means that if you have some failure in public sector here and there, it does not mean that the business itself is bad. Given the good boards and efficient management and the proper technological back up, things can improve.

**SHRI D. K. BOROOAH:** We have given expansion to Gujarat Fertilisers.

**SHRI D. D. DESAI:** We still want additional production. Anyway, Sir, you are fairly well aware of it.

**MR. CHAIRMAN:** You can add on that note.

**SHERI D. D. DESAI:** I have many more to say but due to lack of time I will jump now subjects.

Regarding drugs we still continue to make obsolete drugs; the money spent on them are wasted and they may be costing us foreign exchange also. The Government should look into the effectiveness of drugs which are manufactured. On no account should spurious and fake drugs be allowed to be manufactured. The hon. Minister should have a selective approach. Some people do not even know that there are possibilities of using certain new drugs as remedies for certain cases. It is the Government's responsibility to promote production of these healing drugs.

We have got two public sector undertakings in the field of drugs; one is Hindustan Antibiotics and the other is IDPL. One of them is not doing well. The HAL is doing fairly well in I.D.P.L. the position is not that good. Drug is such an industry where we are always claiming that foreigners are making a huge profits. If that is so, then why should we not earn by rectifying the mistake? The earlier we do that the better it is for us. By putting in generated financial resources in the drug industry, we may also meet our own expansion requirements.

Further, take for instance insecticide. Here again we find that the shortage is real and acute. The pressure here is to produce better and more of insecticides. This is an excellent field where we can make money. It is not such a thing which requires a lot of equipment; nor does it require such a huge investment. We expect that the Ministry would provide facilities for development of adequate insecticide, in the country.

Now I come to heavy chemicals. A lot of thing requires to be done in heavy chemicals such as caustic soda, soda ash, sulphur-based chemicals and so on which goes into the manufacture of products of which as there is

deficiency in output. In fact, there is also deficiency in production of several chemicals in the petro-chemical industries. Number of licences were given to private parties. Ultimately their licences were either cancelled or were extinguished and then projects were transferred to the Public Sector. There is no harm in this, so long as Government does it and we are satisfied that something is really being done. But, I find that even in the matter of naphtha cracker, we understood about two years ago, that the production was to commence this year. Now I understand that the production will commence only in 1976. I would be happy if this scheme with down stream units is synchronised so that the gaseous raw materials which cannot be stored are put to use in ineffective manner. Be careful in selecting equipments. Take for example the D.M.T. Plant. The compressor is often not working. I do not know who bought it. 2400 RMP speed with which the compressor is working is very high. It is wellknown that slower the speed the better will be its reliability and ultimately the lesser the cost of production. We have lost a huge amount of further, as a result, of non-supply of raw material, the down stream industries have suffered.

डा० वल्लभ नारायण पांडेय (बंदसौर)

सभापति जी, हम वैट्रोलियम और रसायन मंत्रालय की मांगों के संज्ञ में विचार कर रहे हैं। हम अब मर पर जब कि देश में ही नहीं, अंतर्राष्ट्रीय जगत में तेल की कमी का संकट अनुभव किया जा रहा है, दूसरे देशों की स्थिति भारत की आर्थिक स्थिति से भिन्न है, और यही कारण है कि इंग्लैंड, अमरीका जैसे देशों में भी तेल की कमी होते हुए भी उन की आर्थिक स्थिति भारत से बहुत अच्छी होने के कारण वहाँ पर वह संकट इतना गहरा प्रतीत नहीं होता। अतिसंज्ञा गहरा कि भारत में प्रतीत हो रहा है। साथ ही हमें याद दिलाना है, केरोसिन नहीं, डीजल नहीं व पेट्रोल नहीं। और यही

### [डा० बलवी भारार्यण पाण्डेय]

कारण है कि हमने अपने इन प्लेट्स विपत्तियों के लिये जो कुछ कदम उठाने का विचार किया है उस में केवल हमारे आयातिक उत्पादन पर विपरीत प्रभाव डाला।

हमारे कृषि उत्पादन पर भी विपरीत प्रभाव पड़ने के स्पष्ट लक्षण दिखाई दे रहे हैं क्योंकि जो आयात कूड आयल का जिस रूप में करते थे वह हमारी जो आवश्यकता हो सकती है उस व अनुषंग हम आयात नहीं कर सके। वह तेल चाहे हम ईरान से प्राप्त करें ईराक से प्राप्त करें या साउदी अरेबिया से प्राप्त करें उन के प्राप्ति करने के बाद हमें उस की जो कीमत चुकानी पड़ेगी यद्यपि उन कीमतों के बारे में अभी तक कुछ भी स्पष्ट नहीं है। वह बहुत अधिक होगा। ईरान से प्राप्त होने वाले तेल की कीमत हमें क्या देनी पड़ेगी ईराक से प्राप्त होने वाले तेल की कीमत क्या देनी पड़ेगी और इसी प्रकार से साउदी अरेबिया से प्राप्त होने वाले तेल की हमें क्या कीमत देनी पड़ेगी यह अभी स्पष्ट नहीं है। एमीरेट्स के आधार पर पारस्परिक विनिमय के आधार पर हम ने कुछ सौदे तय किये हैं और उन के अनुसार हम ईरान से 9.55 मिलियन टन, ईराक से हम 2.80 मिलियन टन और साउदी अरेबिया से 3.85 मिलियन टन तेल हम खरीदना चाहते हैं और इस के बारे में उन के साथ सौदे हुए हैं लेकिन कुल मिला कर उन की क्या कीमत चुकानी पड़ेगी, यह अभी मालूम नहीं है। मैं मंत्री महोदय से जाना चाहूंगा कि आखिर इन की कीमत चोषित न करने का क्या कारण है।

ठीक इसी प्रकार से रूस के साथ भी हमारा तेल के आयात के सम्बन्ध में एक एग्रीमेंट हुआ है और उस का वेनेन्ट स्पी वेनेन्ट में करना है, लेकिन उस की कीमत क्या होगी, यह भी स्पष्ट नहीं है दूसरी, रूस हमसे सस्ता गैस प्राप्त कर मेंहमा बेच रहा है। आखिर इस का न बचाने का कारण

क्या है। मैं चाहूंगा कि आन्तर्नीय मंत्री महोदय इस के बारे में स्पष्ट करने की कृपा करें। मैं आज के नवभारत टाइम्स की एक खबर की ओर आप का ध्यान दिलाना चाहूंगा जिसमें कहा गया है कि आयातित तेल की कीमत बढ़ी है और आगे भी कीमत बढ़ सकती है, यह आज के समाचारपत्र में छपा है —

“नयी दिल्ली 16 अप्रैल,—नीची विदेशी तेल कम्पनियों के आयातित खनिज तेल की कीमत में फरवरी तथा मार्च में और वृद्धि करने की सूचना दी है। पहली जनवरी से की गई वृद्धि को उन्होंने अस्थायी बताया था।

पता चला है कि एम्सान पहली मार्च से मिश्रित शरब खनिज तेल की कीमत प्रति बैरल 9.27 डालर तथा हल्के शरब तेल के लिए प्रति बैरल 9.30 डालर तय करने की सूचना दी है किन्तु इस भी उन्होंने अस्थायी बताया है।

इस का एक परिणाम यह है कि आगे चल कर तेल की कीमतें थार बढ़ेंगी और इस क परिणामस्वरूप हमारे यहाँ की आर्थिक स्थिति पर कितना विपरीत असर पड़ेगा, इस का आप अन्दाजा लगा सकते हैं। मेंहमा तेल खरीदने से हमारी अपनी आर्थिक स्थिति डावाडोल होगी, यह बात धाकड़ी से सिद्ध हो सकती है। कूड प्राइस के बढ़ने से जो भार हमारे ऊपर पड़ेगा, यह योजना के अन्तर्गत संक से प्रकाशित हुआ है। मैं इस की पड़ना चाहता हूँ :—

“It will be interesting to note the effect of rising crude prices on the foreign exchange outgo from India. In 1973 India's foreign exchange outgo on account of crude oil and finished products amounted to Rs. 470 crore. Assuming an annual growth rate of nine per cent in the petroleum products and keeping the petroleum requirements at the 1973 level, during the current year, the cost of such imports would be not less than Rs. 1300 crores. This would



mean that the country would have to spend as much as two-thirds of its export earnings on oil imports alone."

अर्थात् कितनी भारी राशि हम आयात एक्सपोर्ट पर खर्च कर रहे हैं, यह इस बात से साहचर्य हो जाती है। मैं माननीय मंत्री महोदय का ध्यान उन के द्वारा दिये गये एक प्रश्न के उत्तर की ओर भी दिलाना चाहूंगा। जैसा कि मैंने पहले कहा है कि तेल आयात करने के एग्जीमेट्स कर लिये गये हैं लेकिन उस तेल की कीमत तय नही की है उन्होंने कहा है कि अभी एग्जीमेट्स फाइनल नहीं किये हैं और जब तक एग्जीमेट्स फाइनल नहीं हो जाते हैं, कीमत तय नहीं करनी है। यह इसी अक्षर का 16 अप्रैल का तारांकित प्रश्न है। इस का जो उत्तर मंत्री महोदय ने दिया है, वह मैं पढ़ रहा हूँ :

"The precise impact of the final agreement on the per barrel cost to the oil companies will be known only when the agreement has been finalised."

एक तरफ आप एग्जीमेट की बात करते हैं और उन से तेल मंगाने की बात करते हैं और दूसरी तरफ उत्तर में यह कहा गया है :-

"However, Burmah Shells and Caltex have intimated increase in prices provisionally in anticipation of the revision of this agreement."

जो मैं मंत्री महोदय से इस का भी स्पष्टीकरण चाहूंगा कि आखिर हम एग्जीमेट्स के आधार पर कुछ मंगाने जा रहे हैं और कीमता आप ने तय नहीं की है। अक्षर कीमत के बारे में कुछ तय तो होना चाहिए, कुछ आधार तो होना चाहिए या बिना आधार के हम यह तेल आयात करने जा रहे हैं।

पेट्रोलियम और रसायन मंत्री (जी. कल्याण शंकर) यह एग्जीमेट फारेन,

कम्पनीज का आयल प्रोड्यूसिंग एन्ड के माध्यम है। इस में हम बीच में नहीं आते हैं।

डा० लक्ष्मी नारायण वाजपेयी : मैं माननीय मंत्री महोदय का इन ओर भी ध्यान आकर्षित करना चाहूंगा जैसा कि उन्होंने बताया है कि फारेन कम्पनीज के साथ उन का एग्जीमेट्स है और उन को वह बाद में फाइनलाइज करने लेकिन जैसा कि मैंने पूर्व में बताया कि इस का आधार पर और भी कीमतें बढ़ने की सम्भावना हो सकती है और उस के लिये हमें तैयार रहना पड़ेगा। मैं सम्भजना हू कि इस से हमारे कृषि उत्पादन पर विपरीत असर पड़ेगा और विपरीत असर पड़ने भी भया है क्योंकि फर्टिलाइजर्स का जहा तक भवाल है स्थिति अच्छी नहीं है किमान परेशान है। आज फर्टिलाइजर्स की स्थिति यह है कि अगले खरीफ सीजन के लिए हमें विदले फर्टिलाइजर्स की आवश्यकता हो सकती है, उस के बारे में एक्नामिक टाइम्स में एक समाचार प्रकाशित हुआ था। 20 मार्च का यह समाचार है :

"17 per cent fall in fertiliser for kharif crops Availability of retilliser for the ensuing kharif crop will fall short of the effective demand by 17 per cent."

यह तो इन्होंने अनुमान लगाया है। इससे भी अधिक हो सकता है। हमें रासायनिक उर्वरकों की आवश्यकता इस से भी ज्यादा हो सकती है और उस आवश्यकता की पूर्ति हम नहीं कर पाएंगे और उस के कारण जो लक्ष्य हम ने अपनी योजना में निर्धारित किये हैं कि इस इतने आयात का उत्पादन करेंगे, हम कृषि अन्य जिनसे या वस्तुओं का इतना उत्पादन करेंगे, उस पर विपरीत असर पड़ेगा। मैं मंत्री महोदय से चाहूंगा कि वे इस बारे में भी स्पष्ट करें कि कितने और प्रोड्यूसर्स हमारे यहां फर्टिलाइजर्स के तैयार होने जा रहे हैं और उन में उत्पादन हम कब प्रारम्भ करने का

[डा० लक्ष्मीनारायण पांडेव]

रहे हैं ? क्या हम ऐसी स्थिति का निर्माण नहीं कर सकते हैं जिस से उन का उत्पादन सीधे शुरू हो, जैसे कोरवा के भन्दर फर्टिलाइजर्स के उत्पादन की बात कही गई है मध्य प्रदेश में ही कोरवा में कोल-वेस्ट फर्टिलाइजर्स का कारखाना तैयार करेंगे, ऐसी बात कही जाती है। क्या उस संयंत्र को जल्दी तैयार नहीं किया जा सकता है और उस को सीधे प्रारम्भ नहीं कर सकते हैं ? क्या इस प्रकार की स्थिति का निर्माण हम नहीं कर सकते हैं ताकि हम जल्दी से जल्दी वहाँ पर कारखाना चालू कर सकें और बाहर के तेल की हमें आवश्यकता न हो। यह 1972-73 और 1973-74 की रिपोर्ट भेरे पास है जिस में कोरवा की बात कही गई है। दोनों में एक ही प्रकार की स्थिति बताई गई है। 1973-74 की रिपोर्ट में कहा गया है :

"This project like the Talcher and Ramagundam projects will use coal as the feedstock and will have the same capacity namely 4.95,000 tonnes of urea equivalent to 2,27,700 tonnes of nitrogen per annum. This plant is expected to cost about Rs. 119 crores with a foreign exchange component of about Rs. 27 crores. Preliminary work on the project has been started and according to present indications, the plant is expected to go into production by January, 1978."

इस में जनवरी 1978 बताया गया है। मैं समझता हूँ कि इस से पहले ही इस को प्रारम्भ किया जा सकता है क्योंकि कोरवा में कोयला उपलब्ध है और जमीन भी उपलब्ध है और थोड़ी सी राशि जुटाने का भ्रम प्रयत्न करें तो हमारे सामने जो संकट है, उस पर हम पार पा सकते हैं।

मैं समझता हूँ कि सभी महोदयों के ध्यान में यह बात भी होगी कि फर्टिलाइजर्स का प्राज

विद्यमान रूप में उपयोग हो रहा है, उस में स्थिति यह है कि एक किसान यूरिया का उपयोग करता है, सुपर फोस्फेट का उपयोग करता है लेकिन जिस जमीन में जिस प्रकार की स्थिति है उस में उसी प्रकार के फर्टिलाइजर्स का उपयोग होना चाहिए और उस का ठीक प्रकार का ज्ञान हो सही खाद जमीन को मिले यद्यपि ग्राम के मंत्रालय से यह सम्बन्धित नहीं है, हो सकता है कि कृषि मंत्रालय इस बारे में अध्ययन करें—लोगों को इस बारे में कराया जाए और भ्रमर ठीक से फर्टिलाइजर्स का उपयोग प्रदर्शित किया जाए और उन को इस के बारे में समझाया जाए, तो थोड़ी मात्रा में फर्टिलाइजर्स के उपयोग में कमी हो सकती है और उस के उपयोग में बचत की जा सकती है। इस तरह से फर्टिलाइजर्स की मात्रा के उपयोग में भी कमी लाई जा सकती है।

एक इस प्रकार की स्थिति भी पैदा की जा सकती है कि जो हमारे वर्तमान फर्टिलाइजर्स के कारखाने हैं, उन की कैपेसिटी को हम बढ़ाएं। कोटा में फर्टिलाइजर्स का कारखाना है उसका उत्पादन और बढ़ाया जा सकता है। इसी तरह से राजस्थान में जहाँ पर काफी राक-फास्फेट उपलब्ध है, वहाँ पर भी एक कारखाना लगाया जा सकता है। देसाई जी ने मीठा पुर के कारखाने के बारे में कहा। यहाँ पर खनन के सम्बन्ध उस के बारे में प्रश्न भी आया था कि वहाँ पर कारखाना लगाने में ऐसी कौन सी बड़बूने पैदा हो रही है जिस से कि वहाँ पर कारखाना चालू नहीं हो रहा है। ग्राम अनुमति लेकर वहाँ पर कारखाने का कार्य प्रारम्भ करावें। वहाँ पर कारखाने का निर्माण होना चाहिए और खाद बनाना प्रारम्भ होना चाहिए। मैं चाहूँगा कि इस के बारे में भी सभी महोदय स्पष्ट करने की कृपा करें ताकि स्थिति स्पष्ट हो। आज हमारी जितनी सख्तियों की आवश्यकता है, वैसे की आवश्यकता है और रिसोर्सेज की आवश्यकता है, उस में मीठापुर

का कारखाना हमारा सहायक हो सकता है। इस के बारे में कोई प्रतिष्ठा का प्रश्न नहीं बनना चाहिए और दूसरी दृष्टि से हमें इस के बारे में विचार करना चाहिए। जैसा कि मैंने कहा है कि हमारे कारखानों की मात्रा जितनी कैपेसिटी है, जितना मात्रा हम तैयार कर सकते हैं, उतना हम नहीं कर पा रहे हैं। हमारी कैपेसिटी भी आइडल पड़ी हुई है, बेकार पड़ी हुई है। एक बार तो यह निर्णय किया गया कि नेपथा की प्राप्ति ठीक नहीं हो रही है और नेपथा की प्राप्ति ठीक न होने से फर्टिलाइजर्स के कारखानों को नेपथा उपलब्ध नहीं हो सका, लेकिन दूसरी तरफ जो रिपोर्ट है, उस में कहा गया कि हम ने फर्टिलाइजर्स के इम्पोर्ट को स्वीकार किया है। मैं मंत्री महोदय से जानना चाहता हूँ कि आखिर हम यह परस्पर विरोधी बात कैसे करते हैं। एक तरफ नेपथा के कमी की बात कही जाती है और दूसरी तरफ उस के एक्सपोर्ट की बात कही जाती है। एक तरफ कीमतों के गिराने की बात आई और दूसरी तरफ कीमतों के बढ़ाने की बात आई। आखिर इस में परस्पर सामंजस्य की बात क्यों नहीं है? इस के बारे में मंत्री जी बताएं। यह 11 अप्रैल का एकेनामिक टाइम्स है। मैं इस को बड़ा रहा हूँ :

"But behind the decision to export naphtha is hidden the tragic admission that the Government has failed to make full utilisation of the country's idle fertiliser capacity."

एक तरफ हमारी कैपेसिटी आइडल पड़ी हुई है और दूसरी तरफ नेपथा बाहर भेजा जा रहा है।

"The officers of the Commerce Ministry are busy persuading suppliers all over the world to sell us the much-needed fertiliser for our sagging food production."

सरकार के विभिन्न मंत्रालयों में आपस में झगड़-झगड़ नहीं है। एक तरफ कामर्स मिनिस्ट्री फर्टिलाइजर को इम्पोर्ट करने की बात कहती है और दूसरी तरफ पेट्रोलियम और कैमिकल्स मिनिस्ट्री नेपथा को बाहर भेजने की बात कहती है। इस के अतिरिक्त हमारे कारखानों में कैपेसिटी आइडल पड़ी हुई है।

बड़ोदा के पेट्रो-केमिकल काम्प्लेक्स के लिए जो रैफ़िनेशन काम्प्रेसर वैस्ट जर्मनी से मंगाया गया था, उस का ठीक समय पर इनस्टालेशन नहीं हुआ। पहले हमारे अधिकारी कहते रहे कि अगर उस के डिजाइन में कोई त्रुटि होगी, तो वैस्ट जर्मन फर्म उस को रिप्लेस करेगी। फर्म वालों ने उस को ठीक भी किया, लेकिन वह मशीनरी ठीक प्रकार से नहीं चली, जिस से हमारे प्रोडक्शन पर विपरीत असर पड़ा। उस के कारण महीनों तक चार लाख रुपये प्रति-दिन के हिसाब से हानी होती रही। प्रश्न यह है कि उस मशीनरी का समय पर इनस्टालेशन क्यों नहीं हो पाया और गारंटी पीरियड के सेप्स होने के लिए कौन जिम्मेदार है। पहले कहा गया था कि अगर उस में कोई खराबी होगी, तो फर्म हम को पैमेंट करेगी। लेकिन अब कहा जाता है कि कांपरेशन सारे खर्च को वहन करेगी। कृपया मंत्री महोदय यह स्पष्ट कर कि इस रैफ़िनेशन काम्प्रेसर का गड़बड़ी से उत्पादन में कितने करोड़ रुपये की हानि हुई है, उस के लिए कौन उत्तरदायी है और उस हानि को कौन सहन करेगा।

हमारे देश में ऋषिकेश, मद्रास और हैदराबाद आदि जे जो ड्रग कम्पनियां हैं, मात्रा उन की क्या स्थिति है? ऋषिकेश की फ़ैक्टरी के बारे में कहा जाता है कि लेबर ट्रबल के कारण वहां उत्पादन ठीक से नहीं हो पा रहा है। मद्रास की फ़ैक्टरी के बारे में कहा जाता है कि वहां पहले घाटा ज्यादा था, लेकिन अब वह कम है—पहले की अपेक्षा घाटा कम है। इस बारे में 1973-74 की रिपोर्ट में कहा गया है :

[डा० लक्ष्मी नारायण पांडेय ]

"The working results of the Company for the year 1972-73 disclosed a surplus of Rs. 146 lakhs before providing for depreciation and interest amounting to Rs. 516 lakhs. The net results after providing for depreciation and interest showed a loss of Rs. 370 lakhs as compared to Rs. 487 lakhs in the year 1971-72".

इ- से प्रतीत होता है कि सरकार को वर्तमान स्थिति से संतोष है। लेकिन प्रश्न यह है कि वहां घाटा क्यों है। हमारे देश में वीन्सलिन, नियोमाइसीन और स्ट्रेपटोमाइसीन अथवा एंटीबायोटिक्स आदि दवाओं काफ़ी मात्रा में बिकती है और इन दवाओं का निर्माण हमारी इन कम्पनियों के द्वारा हो रहा है। मंत्री महोदय यह स्पष्ट करें कि इस घाटे का क्या कारण है। दूसरी ओर विदेशी शोध कम्पनियों भारी मुनाफ़ा कमा रही हैं।

हमने यह भी निश्चय किया गया था कि पेट्रोकेमिकल कार्पोरेशन के अन्तर्गत विटामिन सी या एस्कार्बिक एसिड का उत्पादन होगा। आज हम भारी मात्रा में उस को विदेशों से आयात करते हैं, जिस के लिए हम को फ़ारेन एक्सचेंज देना पड़ता है। हमारे देश में रा मीटीरियल की कमी नहीं है और हम उस को प्रति-दिन काफ़ी तादाद में पैदा कर सकते हैं। लेकिन इस सम्बन्ध में कोई सुनिश्चित योजना न होने के कारण हम अपने रा मीटीरियल का ठीक प्रकार से उपयोग कर के उस का उत्पादन नहीं कर पा रहे हैं।

इंडियन कैमिकल्स मैनुफ़ैक्चरिंग एसोसियेशन ने मंत्री महोदय को एक ज्ञापन दे कर कहा है कि नैफ्था की कमी की वजह से हमारे पेट्रो-कैमिकल यूनिट्स बन्द होने की स्थिति में आ गये हैं। उन की मांग है कि उन की नैफ्था पर्याप्त मात्रा में सप्लाई किया जाये। इस के अतिरिक्त उन्होंने प्राइसिज के बारे में भी डिमांड की है। मंत्री महोदय इस बात पर विचार करें कि अगर कीमतों को उस हद तक

कम नहीं किया जा सकता है, तो क्या उन में कुछ एजस्टमेंट नहीं किया जा सकता है।

श्री देवकान्त बरुआ : कर दिया है।

डा० लक्ष्मीनारायण पांडेय : वह उन की डिमांड के अनुरूप नहीं किया गया है। पेट्रोकेमिकल वस्तुओं का उत्पादन बढ़ाने की दृष्टि से मंत्री महोदय को इस तरह ध्यान देना चाहिए,

फ़रनेस आयाल के बारे में योजना के अग्रील के अंक में कहा गया है :

"Furnace oil is largely marketed by the Corporation to the consumer directly. This is a deficit product and there is considerable gap between demand and the availability. Distribution of this product is based on priorities decided by the Government. Supplies of furnace oil received a serious setback during recent months, which necessitated imposition of cuts in supplies to industries."

फ़रनेस आयाल की कमी की वजह से उस के आधार पर चलने वाले उद्योगों को काफ़ी हानि हो रही है। मैं मंत्री महोदय का ध्यान इस ओर आकषित करना चाहता हूँ।

मैं समझता हूँ कि रिसर्च की ओर पर्याप्त ध्यान नहीं दिया गया है। कोयले से तेल प्राप्त करने की शोध हो चुकी है किन्तु कार्य प्रारंभ नहीं हुआ है, वह हो। समुद्र-तटीय क्षेत्रों और दूसरे क्षेत्रों में जिस गहराई तक आयाल-एक्सप्लोरेशन किया जाना चाहिए, वह नहीं किया गया है। शो० एन० जी० सी० ने कुछ स्थानों पर इस सम्बन्ध में प्रयत्न किया है और सर्वेक्षण तथा ख़ाई का काम हाथ में लिया है। लेकिन हम देखने हैं कि हमारा सारा समुद्र-तटीय क्षेत्र खाली पड़ा हुआ है, जहाँ तेल मिलने की काफ़ी गुंजाइश है। मैं समझता हूँ कि अगर आवश्यकता हो, तो इस काम के लिए दूसरा सागर सफ़ाट भी मंगाना चाहिए और इस दिशा में प्रयत्न

करना चाहिए कि हम अपने देश की तेल की आवश्यकता की पूर्ति कर सकें। हमारे पड़ोस में चीन का उदाहरण हमारे सामने है, जो कि एक एकदमवादी देश है। उस ने अपने तेल की आवश्यकता को अपने निर्र्ज श्रोतो से पूरा किया है। मैं समझता हू कि हम अपने इंजीनियरों और टेक्नालोजिस्ट्स की सहायता से अपने देश में तेल के उत्पादन में इतनी वृद्धि कर सकते हैं, जिस से हम इस सम्बन्ध में विदेशों पर निर्भर न रहना पड़े। ओ० एन० जी० सी० और आयल इंडिया लिमिटेड के द्वारा तारापुर, बाम्बे हाई और साभर वाले तलाई में खुदाई का काम किया जा रहा है। लेकिन तेल की खोज में जो गति प्रानी चाहिए, वह इस समय दिखाई नहीं पड़ती है।

इस समय में ओ० एन० जी० सी० के कार्य-कलापों और मालवीय रिपोर्ट के बारे में विस्तार से कुछ नहीं करना चाहता हू। उस कमेटी की बहुत सी रीकमैण्डेशन्स पर अमल नहीं हो रहा है। उस ने कर्मचारियों, वकिंग, मीनेजमेंट और स्टॉर्ज के बारे में जो सिफारिशें की हैं, उन पर अमल करने से काफ़ी मुधार हो सकता है।

एलकोहल-बेस्ट फ़ैक्टरीज आज बहुत संकट की स्थिति में हैं। हमारे देश में जो पावर एलकोहल का उत्पादन करने वाले 65 कारखाने हैं, उन में से अधिकांश का उत्पादन ठीक प्रकार से नहीं हो रहा है। मैं निवेदन करना चाहता हू कि पावर एलकोहल का उत्पादन बढ़ाने की तरफ प्रयत्न किया जाना चाहिए, ताकि उस के आधार पर काम करने वाली फ़ैक्टरिया ठीक तरह से काम कर सकें।

जहाँ तक फ़र्टिलाइजर का सम्बन्ध है, देश में भिन्न-भिन्न प्रकार की धमियों की आवश्यकता के अनुसार रासायनिक खाद का समुचित उपयोग कर के उस के कल्याण को ठीक सेवक पर लाया जाना चाहिए। इस के

प्रतिरिक्त ऐसी व्यवस्था करनी चाहिए कि हमारे फ़र्टिलाइजर के कारखाने अपनी क्षमता का ठीक उपयोग कर पायें।

जहाँ तक मथुरा रिफ़ाइनरी का मन्ध घ है, एक क्वार्टर कमेटी ने यह राय दी थी कि वहाँ डिफेंस का बहुत बड़ा यूनिट है, इस लिए डिफेंस की दृष्टि से वहाँ इस रिफ़ाइनरी का बनाया जाना ठीक नहीं है। आज क्रूड का भी संकट है। क्रूड आयल की सप्लाई कहा से की जायेगी? इस रिफ़ाइनरी के लिए ग्वालियर का चयन किया गया था। इस लिए इस को ग्वालियर या मध्य प्रदेश में किसी गह स्थिति किया जाये इस बारे में ठीक से विचार क्यों नहीं हुआ?

अन्त में यह कहना चाहना हू कि मंत्री महोदय सारे वकिंग को सुधारने का प्रयत्न करें और साथ ही वाणिज्य मन्त्रालय और पेट्रोलियम तथा रसायन मन्त्रालय आदि मन्त्रालयों में ताल-मेल स्थापित करने की दिशा में कदम उठावें। ऐसा करने पर ही हम वर्तमान क्राइसिस को पार कर सकते हैं, वरना यह क्राइसिस और भी बढ़ सकता है।

श्री शंदा सिंह (पडरौना) : सभापति जी, मैं इस प्राइम पर बोलना नहीं चाहता था लेकिन मुझे कुछ जरूरी लगा कि इसका संबंध देश के किसानों से बहुत घनिष्ठ है, इसलिए इस पर कुछ और खास तौर से बहस साहब को मैं नहीं जानता कि किसान हैं या नहीं, किसानों के बोस्त हैं, लेकिन शानबाब साहब तो किसान हैं, तो इन को कुछ धील करके। उन से पहले तो मुझे यह कहना है कि दोनों व्यक्तियों ने जब फ़र्टिलाइजर का काम संभाला तो मुझे बड़ी धामा हुई और मैंने देखा भी कि बरफ़ा साहब ने कुछ इस डिपार्टमेंट को हिलाया, कुछ धक्का दिया और कुछ ऐसा लगा कि काम कुछ चल जायगा, लेकिन ऐसा हुआ कि यह डिपार्टमेंट ऐसा जबबस्त है कि उस की जबबस्ती ज्यादा कभी हालांकि अब भी उस में बरफ़ा साहब की ज्यादा चलती है।

29 hrs.

(Shri Jagannathrao Joshi in the Chair.)

सहायति जी, जरा मेरी बात पर धीर करेंगे, मैंने एक दफा बरभा साहब को कहा था कि बरभा साहब, हमारे यहां के बरभा बन जायें। यू० पी० बिहार में बरभा कहा जाता है बहुत खराब आदमी को। वैसे बरभा कुछ दिन के लिए बन जायं क्यों? इसलिए कहा था कि खाद बेचने वाले फटिलाइजर ठीक दाम पर ले लेते हैं जो दाम तय किया हुआ है लेकिन उसके बाद किसी किसान को ठीक दाम पर देते नहीं हैं। अब मैं इधर बैठा रहता हूँ, ज्यादा घूमता नहीं हूँ, लेकिन सुनता हूँ लोगों से कि किस कीमत पर बेचते हैं। तो मैं बरभा साहब और शाहनबाज साहब से कहूँगा कि शरीफ जिस माने में हों, ब्लैक उम माने में हो मार्केट करने वाले लोगों को रियायत देने के मामले में जो करोड़ों किसानों को बरबाद करते हैं, जो करोड़ों की आबादी जो देश की है उस के लिए खाना खुराक पैदा करने में बलस पैदा करते हैं उनके साथ शराफत न करें। उनके साथ नये बनें। मैं भी ऐग्रीकल्चर मिनिस्टर था। मैं ने कहा था भफसरों से कि देखो, मैं थोड़े दिन तक नंगा बनूँगा। मैं ने सरकारी भफसरों से कहा दिया कि भेदा हकम मानना हो तो मानो न मानना ही तो भुप रहो और बैठो, मैं देखूँगा कि कैसे क्या होता है? मुझे फक है इस बात का कि बड़े संकट में मैं था लेकिन उस संकट के जमाने में भी कुछ थोड़ी सी सेवा मुझे मिली। मैं आज बरभा साहब और शाहनबाज साहब से कहता हूँ कि वे नेकनाम हैं, दुनिया जानती है उनको कि वे अच्छे आदमी हैं, लेकिन इन ब्लैकमार्केटिंग करने वाले लोगों के मामले में क्या कुछ वे कर सकते हैं? मैं यह जानता हूँ कि मिर्क फीकट्री से बेचते हैं वह आप के हाथ में है। बाकी उस में ऐग्रीकल्चर डिपार्टमेंट कुछ काम करता है। मैं आप के सामने यह रखना चाहता हूँ कि ऐग्रीकल्चर

डिपार्टमेंट और कोभापरेटिव डिपार्टमेंट दोनों नंगा नाच कर रहे हैं इस मामले में धीर बनों को रास्ता आप दिखाएँ। यदि रास्ता नहीं दिखा पाएँगे आप अपने विभाग के द्वारा तो काम नहीं चलेगा। एक तो यह मुझे कहना था जो सब से बड़ी बात है। भनाज की कमी जो है वह देश को खा जायेगी। भनाज की कमी नहीं हो सकती है। मैं एक किताब आज देख रहा था जिस में था कि जो रिसर्च लोगों ने किया उस में क्या पैदावार होती है रिसर्च से धीर क्या पैदावार हमारे देश की है? हम यह नहीं कहते कि नूटी रिपोर्ट बी जातो है या रिसर्च वाले गूठे है। ऐ नी हालत में वह काम हम नहीं करते धीर कदर करें बरभा साहब तो मैं यह कहता हूँ कि वे गबनर रहे हैं धीर यहा एक जिम्मेदार की जगह पर आए हैं तो कृपा कर के लोगों को फटिलाइजर ठीक दामो पर मिल सके इस का उपाय कर बे। उन को ऐग्रीकल्चर डिपार्टमेंट से धीर केबिनेट में इस बात के लिए भगडना चाहिए कि हम को लोग बेईमान कहते हैं। जानते हुए भी आज उनको लोग बदनाम करने के लिए तैयार हैं। कहते हैं कि बरभा साहब जैसे इतने कांम्पिटेण्ट आदमी इतने ईमानदार आदमी शाहनबाज का साहब जैसे किसान आदमी भी आज किसानों के दर्ब की बात नहीं सोचते।

दूसरी बात मैं बहुत भयब के साथ कहना चाहता हूँ कि गोरखपुर में एक फटिलाइजर का कारखाना है। मैं देवरिया का रहने वाला हूँ जो गोरखपुर का ही एक हिस्सा है। उस गोरखपुर कारखाने के अंदर उस के सेकेंड फेज में कई करोड़ रुपये की स्कीम है एक बड़ा कारखाना बनाने की। गोरखपुर बड़ी बनी आबादी का शहर है। वहाँ की खेती धीर खास कर गन्ने की खेती वहाँ बहुत ज्यादा है। उस को धूरिया पट्टाना है खाद पट्टाना है। इसलिए उस को उठा कर

हुसरी जगह धारणत से जाइए। एक अरब की या कितने की रकम है से तेंद फेड में। प्राचीरी फेड उस का जो बना है उस कागज को धाप बैबिए और उस कागज को देख करके उस को अपनी कैबिनेट से स्वीकृत कराइए कि गोरखपुर के कारखाने को बढ़ाया जाय। वह ऐसा कारखाना है कि और कारखाने अपनी कैपैसिटी से ऊस करते हैं लेकिन गोरखपुर का कारखाना सौ प्रतिशत अगर उस की लाकत है तो 110 प्रतिशत पैदा करता है। वहां के काम करने वाले बर्दाई के पात्र हैं और धाप को बर्दाई देनी चाहिए हमारी बर्दाई की क्या कीमत है? तो उस गोरखपुर के कारखाने को धाप बढ़ाइए। अगर धाप कृपा कर के उस की बूडि कीजिएगा तो इस में कोई शक नहीं कि गोरखपुर का कारखाना बहुत बड़ा काम करेगा। मन्ना सप्साई करेगा। मन्ने की उपज जो 200 मन प्रति एकड़ करते हैं वह 800 मन प्रति एकड़ उपज होबी। उस पर एकसाइज ड्यूटी धाप की मिलेगी। किसान सुखी हीगा। इसलिये यह काम धाप को करना चाहिए। मैं धासा करता हूँ इन बातों की तरफ धाप ध्यान दीजिएगा। इसीलिए मैं ने यह बन्त लिया है। और धाप को तकनीक की।

\*SHRI E. R. KRISHNAN (Salem):  
Mr. Chairman, Sir, on behalf of Dravida Munnetra Kazhagam, I rise to express my views on the Demands for Grants of the Ministry of Petroleum and Chemicals for the year 1974-75.

At the outset, I would like to point out that the Import Bill of crude oil and petroleum products during the year 1974-75 is expected to be of the order of Rs 1300 crores. The indigenous production of oil meets only one-third of the requirement of the country and the remaining two-thirds requirement is met by imports. On account of price rise of crude oil from 2 dollars per barrel to 10 dollars per

barrel, the import bill during 1974-75 is anticipated to be of the order of Rs. 1300 crores while it was only Rs. 341.41 crores during 1973-74.

The import value of crude oil and other petroleum products has been going up during the past three years. In 1971-72 the value of imports was Rs. 183.37 crores, in 1972 Rs. 260.94 crores and in 1973 Rs. 341.41 crores. I would like to know from the hon. Minister the steps taken by the Government to augment the indigenous production of oil in view of the increasing import bill during the past three years. If the price per barrel stays at 10 dollars, during the 5th Plan we would require Rs. 8226 crores in foreign exchange for meeting the demand of oil. If the price goes up to 11 dollars per barrel, Rs. 8921 crores would be required in foreign exchange. If the price goes up to 13 dollars per barrel, the requirement of foreign exchange would be Rs. 10316 crores. I wonder how the Ministry is going to get foreign exchange of such magnitude to import crude oil and other petroleum products during the 5th Plan. These statistics are not from my imagination; they have been given by the Ministry of Petroleum to the Planning Commission.

I would like to contrast this by giving the statistics of indigenous production of crude oil. In 1971, the indigenous production was 71 85 lakh tonnes, which was 55 per cent more than that of 1970. In 1972 the indigenous production was 73 73 lakh tonnes, which was 26 per cent more than that of 1971. But the production in 1973 was only 71 98 lakh tonnes—2.4 per cent less than that in 1972.

As the demand for oil products goes up, as the price of crude oil abroad is spiraling up, the indigenous production is declining. I would like to know the reasons for this sorry state of affairs. I need not say that industrial development of the

[SHRI E. R. Krishnan]

account of shortage of oil. While the country cannot afford to import at such exorbitant prices the two-thirds requirement of oil, it seems that the indigenous production cannot also meet even the one-third requirement. I would like to know what steps the Government propose to take to meet this oil crisis.

The Malavia Committee has made many constructive suggestions in regard to the working of the Oil and Natural Gas Commission entrusted, with the responsibility of exploring and exploiting oil within the country. It is regrettable that the Government have not yet implemented many of the recommendations of the Malavia Committee. I would like to know from the Minister the reasons for not implementing the recommendations of the Malavia Committee, which will lead to augment indigenous production of oil. I want to know when this will be done.

It has been reported in the Press that the Managing Director of Indian Oil Marketing Division, Shri Kamaljit Singh, has resigned. It has also been reported that the Chairman of Oil India has also resigned. I want to know the reasons for this sudden spate of resignations from the top men of oil industry. It is widely believed that there is no rapport between the Chairman of Indian Oil Company, Shri Ramabrahmam, and the two Managing Directors. The Indian Oil Company is meant to serve the interests of the country and it should not become a victim of the whims and fancies of the top hierarchy. This should be clarified by the hon. Minister in his reply. The Public Undertakings Committee of this House has recently presented a well-meaning Report on the Indian Oil Company. I want to know from the hon. Minister when the recommendations of the Committee will be implemented by the Ministry.

The Government took over the ESSO after assuring Rs. 16 crores as compensation in foreign currency. It is understood that negotiations for having majority participation in Burmah Shell Co., are also on. I appeal to the hon. Minister that, after having realised the pitfalls in the negotiations with ESSO, he should be extra-careful with Burmah Shell. The Burmah Shell as also Caltex should be taken over without paying compensation as these foreign oil companies have already expropriated crores of rupees from this country. We have 9 refineries in our country, out of which 5 are in the public sector and 4 in the private sector. I demand that the 4 refineries in the private sector should be brought under public management.

Only yesterday, the hon. Member belonging to my party referred to the autocratic manner in which the foreign oil companies are announcing the price rise. I do not know whether they get the approval of the Government before such announcements. From the way this is being done, it gives an impression that the Government are under the domination of these foreign oil companies. In the Annual Report of the Ministry it has been mentioned that the Government would seek the collaboration of foreign oil companies for the proposed extensive off-shore drilling. I am not in a position to appreciate this attitude of the Government especially in view of what I have stated just now. I would like to know from the hon. Minister the policy of the Government in this regard.

I want to know when the Report of the Oil Prices Committee would be ready. Similarly, the Takru Committee, set up three years ago to investigate the pipe-line deals, has not done anything so far. I want to know what this Committee has been doing during the past three years and when its Report will be ready.



It is not just by raising the price of petrol leading to negligible reduction in the consumption the Government will be able to tackle the grave oil crisis. I regret to point that the Government have not formulated any worthwhile scheme, an alternate scheme, which will to some extent save the country from the oil crisis. I want to know whether the Government have devised any programme for gradually decreasing the import of crude oil.

In these circumstances, the industrial development of Southern States has come to a grinding halt. On account of shortage of wagons, they are not getting the required coal. The better arrangement would be that the coal produced in West Bengal, Bihar, U.P. etc. should be reserved for consumption in these States till the transportation problem is solved and in the intervening period, the Southern States should be supplied adequate quantities of furnace oil. At present, the entire furnace oil is consumed by Maharashtra and Gujarat. The hon. Minister should ensure adequate supply of furnace oil to Southern States so that the industries there are not starved of energy.

The hon. Minister, Shri Borooah was good enough to despatch shipload of kerosene when there was acute shortage last year in Tamil Nadu. Our Chief Minister, Dr. Kalaignar Karunanidhi, conveyed to him his personal gratitude and the gratitude of the people of Tamil Nadu for his prompt action. I would also like to convey my gratitude to him. Here, I would like to point out another problem that has arisen in Tamil Nadu. The 1966 Petroleum Supply and Distribution Order was substituted by a similar order in 1972. The power vested with the State Government under the 1966

order to direct the deposits of Oil Companies to supply kerosene has been taken away by the 1972 order. The State Government has written to the Ministry on 26th April 1973 in this matter. So far, this power has not been restored to the State Government. I would request the hon. Minister to look into this and do the needful immediately.

In Tamil Nadu, again there is acute scarcity of kerosene. The Annual Report refers to the fact that the production of kerosene has been curtailed to curb consumption. The price of kerosene has also been raised with the same intention. The State quota of kerosene has also been drastically cut. In the rural areas of Tamil Nadu there is no kerosene at all. On account of the fact that Madras Refinery does not produce cooking gas, there is acute shortage of kerosene in urban areas. I need not impress upon the House that kerosene is the essential commodity of common people of our country and I charge that this Ministry has failed to meet its obligation to the common people of our country in so far as making adequate supplies of kerosene.

A U.N. Team has pointed out that the gas being omitted by Madras Refinery has become a great health hazard for the people of Madras city. I would appeal to the hon. Minister that he should look into this and take suitable measures for preparing cooking gas in the Madras Refinery and also for reducing the health hazard that is threatening the people of Madras City.

Coming now to chemical fertilisers, I am sorry to point out that only 53 per cent of the installed capacity is being utilised for producing nitrogen. Though the installed capacity for nitrogen is 19.30 lakh tonnes, the production in 1973-74 was only 10.50 lakh tonnes. This was less than the production in 1972-73 by 10,000 tonnes. It has been mentioned in the

[Shri E. R. Krishnan.]

Annual Report of the Ministry that due to power shortage and labour disturbances there was a loss of 1,00,000 tonnes in production. In this background, if you look at the proposed creation of 60 lakh tonnes capacity during the 5th Plan, I feel constrained to say that this will remain only on paper and be confined to speeches. I am very doubtful whether this 5th Plan target of installed capacity of 6 million tonnes will be possible of achievement. The situation is no better in the case of phosphate and urea.

Even when there is so much under-utilisation of installed capacity of chemical fertilisers, the Fertiliser Corporation of India during 1971-72 made a net profit of Rs. 192 crores and in 1972-73 a net profit of Rs. 542 crores. I have no doubt or hesitation in saying that the Corporation could make profit only by increasing the price of chemical fertilisers and not on account of any increase in the production. The pricing policy of the Government in regard to chemical fertilisers seems inclined to help farmers and land-lords and not small farmers. I am inclined to feel that the Government do not want to achieve full utilisation of the installed capacity on account of the fear that the prices of fertilisers may come down.

In 1973-74, the demand for chemical fertilisers was 25.76 lakh tonnes. As the production of nitrogen was only 10.50 lakh tonnes, the Government imported 12.89 lakh tonnes of chemical fertilisers. In 1974-75 the demand for chemical fertilisers may be still higher. But, there is acute shortage of fertilisers all over the world and the price is also prohibitive. You know, Sir, that without adequate supply of fertilisers, our agricultural production will slump down. I want to know the steps that the Government propose to take for augmenting indigenous production of chemical fertilisers to the installed capacity and also for import-

ing sufficient quantities of fertilisers to meet the unfulfilled demand within the country.

In reply to a Calling Attention Notice on 22-3-1974, the hon. Minister Shri Shah Nawaz Khan stated that the distribution of fertilisers produced in the public sector would be handed over to the State Governments. Similarly, the cooperatives also would be given greater allocation. I am afraid that this seems to be only a paper assurance. So far, the State Governments have not been entrusted with the responsibility of distribution of fertilisers. I appeal to the hon. Minister that he should implement unhesitatingly what he states on the floor of the House.

I would also like to say that there should not be any question of equitable distribution of available fertilisers among the States. The surplus States in the matter of foodgrains production should naturally get adequate supplies of fertilisers. For instance, Tamil Nadu is a surplus state in foodgrains. The State is not only catering to the foodgrain needs of the neighbouring deficit States, but also rushes foodgrains to other States in the country. If the allocation of fertilisers to Tamil Nadu is reduced by any chance, naturally Tamil Nadu also will receive a set-back in agricultural production. I would request the hon. Minister that surplus States like Tamil Nadu should get larger allocation of fertilisers in order to ensure more than sufficient foodgrains production.

I would now come to the Indian Drugs and Pharmaceuticals Ltd., set up in 1961. This public sector undertaking has got a paid-up capital of Rs. 34.05 crores. The Government of India have given long-term loans of Rs. 27.55 crores and short term loans of Rs. 27.35 crores. Yet, this undertaking suffered a loss of Rs. 4.87 crores in 1971-72 and a loss of Rs. 2.70 crores in 1972-73. I want to know from the hon. Minister when

this undertaking will reach the break even stage. The Surgical Instruments Factory at Madras is also continuously incurring bases year after year. I want to know the steps being taken by the Government to ensure that this unit turns the corner. There is also a long-standing demand that medicine like Penicillin etc. produced in the public sector should be made available at reasonable prices to the common people of our country through the State Health Department. I would like to have an assurance from the hon. Minister that this would be done as early as possible.

In conclusion, I would refer to the Oil Refinery Project at Tuticorin, the Petro-Chemical Companies at Manali and the Fertiliser Project in Cuddalore in the State of Tamil Nadu which are under the consideration of the Central Government for quite a long time. Similarly the drilling at Cauvery Delta in Tamil Nadu is also moving at small space. Some international oil experts have pointed out that in the Gulf of Manner and also in Kachchathivu Islands oil exploration work should be undertaken by the Central Government. The State Government of Tamil Nadu have also been urging upon the Central Government to approve the projects which I have mentioned above. I request the hon. Minister to take favourable decisions on the projects I have referred just now.

With these words, I conclude.

श्री शिवनाथ सिंह (झुंझुनू) : सभ, पति जी, इस मंत्रालय के अन्तर्गत जो खास तौर से तीन विभाग हैं उनके संबंध में मैं कुछ वाक्य

संक्षेप में कहना चाहूंगा। मैं बरुप्रा साहब से जानना चाहता हूँ कि आखिर राजस्थान पर उनकी क्यों नाराजगी है। मैं सबसे पहले उनको इस बात के लिये बधाई देना चाहता हूँ कि उन्होंने देहातों में घी के दिये जला दिये हैं। आज देहातों में विद्यार्थियों को पढ़ने के लिये भी किरोसिन का तेल नहीं मिलता है और मजबूरन उनको घी के दिये जलाने पड़ते हैं। इस बात के लिए मैं मंत्री जी को मुबारकबाद देता हूँ। आज यह स्थिति है कि देहात में आप कहीं भी जाये वहाँ लोगों को पढ़ाने के लिए किरोसिन तेल नहीं मिलता है। शहरों से हम डरते हैं क्योंकि अभी थोड़े दिन पहले मंत्री जी ने पार्लियामेंट में कहा था कि चूँकि दिल्ली में लोगों को किरोसिन की दिक्कत थी इसलिये उन्होंने उसके डिस्ट्रिब्यूशन के लिये चलते फिरते बैंकों का प्रबंध कर दिया था दिल्ली तथा अन्य शहरों में भी इसका प्रबंध होना चाहिये, इस पर हमें एतराज नहीं है लेकिन हिन्दुस्तान गावों का देश है और गावों में विद्यार्थियों को जिनके आजकल परीक्षा के दिन हैं, पढ़ने के लिए भी किरोसिन का तेल नहीं मिलता है उनकी हालत को जब हम देखते हैं तो आँखों में आंसू आ जाते हैं। इसलिये उनके लिए भी किरोसिन का प्रबंध होना चाहिये। मैं इस बात को मानता हूँ कि किरोसिन तेल की कमी है लेकिन क्या आप 12 महीने में एक लीटर भी किरोसिन तेल नहीं दे सकते हैं इस प्रकार की स्थिति नहीं है। मैं समझता हूँ कि आपका जो डिस्ट्रिब्यूशन सिस्टम है यह डिफेक्टिव है। आप कह सकते हैं कि हमने यह काम स्टेट गवर्नमेंट को दिया है लेकिन फिर भी आप इससे बच नहीं सकते हैं क्योंकि सारी जिम्मेदारी आपके ऊपर है। आप यह काम स्टेट गवर्नमेंट को दें या किसी को भी दें लेकिन देहातों में लोगों को किरोसिन तेल मिलना चाहिये। शहरों में जहाँ बिजली है वहाँ पर लोगों को खाना पकाने के लिये भी किरोसिन तेल देते हैं आप लेकिन देहातों में विद्यार्थियों को पढ़ने के लिए भी किरोसिन तेल नहीं देते हैं। मैं इस बात को यहाँ पर बहुत ही जोरदार शब्दों में कहना चाहता हूँ क्या आप

## [श्री निच नाम सिंह]

चाहते हैं कि देहात के 1-2 स्क्वियर मिट्टी के तेल के लिये आम्बोलन करें तभी उनको तेल मिल सकेगा ? आप शहरों में किसी आम्बोलन को रोक सकते हैं उस पर बेक लगा सकते हैं, दफा 144 लगा सकते हैं। लेकिन अगर देहात के लोग खड़े हो जायेंगे तो फिर आपको लिये उनको रोक पाना बड़ा मुश्किल हो जायेगा। इस लिए देहात के लोगों को भी किरोसिन तेल मिले इस बात का आप इन्तजाम करें।

आज मैं उन देहात के किसानों के लिए भी निवेदन करना चाहता हूँ किनके ट्रैक्टर बिना डीजल के खड़े हैं। वैसे ब्लैक में दो रुपये लीटर के हिसाब से कोई जितना भी डीजल चाहे वह मिल सकता है लेकिन अगर कंट्रोल प्राइस पर लेना चाहे तो वह नहीं मिलता है। आप असेज के लिये डीजल दीजिये, उस पर हमें कोई एतराज नहीं है लेकिन नदो बातों में निवेदन करना चाहता हूँ कि खरीफ की बुराई का समय आने वाला है, अगर आप ने डीजल का प्रबंध नहीं किया तो वह फसल बर्बाद हो जायेगी। किसान तो बर्बाद होंगे ही लेकिन उनके साथ यह देश भी बर्बाद हो जायगा क्योंकि देश का उत्पादन गिर जायेगा इसलिए इसकी तरफ आप तुरन्त ध्यान दें। हो सकता है कि और पैट्रोलियम प्राडक्स के दाम बढ़ायें जायें तो भी दिल्ली जैसे शहरों में मोटर-गाड़ियां में कोई रूकावट नहीं आयेगी। अगर गाड़ियां बन्द हो जायेंगी तो हम पैदल भी चल सकते हैं लेकिन अगर आपने किसान का ट्रैक्टर बन्द कर दिया तो उसके साथ देश की प्रोग्रेस भी बन्द हो जायेगी, आपका ऊषि का उत्पादन बन्द हो जायगा। इसलिए आप इस बात का ब्यास तौर से ध्यान दीजिए कि खरीफ की फसल के समय देहात में किसी भी किसान का ट्रैक्टर डीजल के अभाव में खड़ा न रहे। आपको निश्चित रूप से इस बात की व्यवस्था करनी चाहिए।

सभापति जी, मैं सैद्धांतिक बातों को दूसरे अदस्त्यों के लिए छोड़ता हूँ। मैं यह निवेदन

करना चाहता हूँ कि हमारे देश में पैट्रोलियम-प्राडक्स की बहुत कमी है। केवल एक तिहाई उत्पादन हमारे देश में होता है और बाकी दो तिहाई हम बाहर से मंगते हैं। अब सरकार इसके उत्पादन के लिये प्रयत्न कर रही है। पिछले दिनों में तो काफी प्रयत्न हुये हैं जैसे सागर सम्राट कार्य कर रहा है तथा दूसरी जगहों पर भी प्रयत्न हो रहे हैं। मैं समझता हूँ और अधिक सर्वे करने की आवश्यकता है। इस संबंध में मैं निवेदन करना चाहूंगा कि जैसलमेर में पहले सरकार ने तेल भंडार का सर्वे करवाया था लेकिन उस समय वहां का प्रोडकट एकोनामिक नहीं समझा गया था लेकिन आज के समय में जब कि तेल की प्राइज इतनी बढ़ गई है। तो वहां का प्रोडकट एकोनामिक हो सकता है।

इसके अलावा इन मिनिस्ट्री के अन्तर्गत एक रसायनिक विभाग है जिसके संबंध में मैं निवेदन करना चाहता हूँ कि जैसे कल और आज भी यहां पार्लियामेंट में हमने सुना कि यहां पर दवाई का निर्माण किस तरह से होता है। इसके साथ साथ मेरे ब्याल से समुचे संसार में हमारे देश में जो दवाई की कीमत है यह सब से अधिक है। मेरा अनुरोध है इस देश में सस्ती और शुद्ध दवायें पैदा की जायें, इसका प्रबंध यह मंत्रालय करे। यह देखना मंत्रालय का कार्य है कि किसको लाइसेंस दे या किस प्रकार से करें। आप यह भी कह सकते हैं कि ड्राग इंस्पेक्टर हमारे कब्जे में नहीं है लेकिन कुछ भी हो आपको यह देखना पड़ेगा और देखना भी चाहिये कि लोगों को सस्ती और शुद्ध दवायें मिलें। इस बात का प्रबंध आपको करना चाहिये कि दवाई के कारण किसी के प्राण न जायें। अपने आप किसी के प्राण जाते हैं तो जायें लेकिन आपकी दवाई के कारण तो उसके प्राण नहीं जाने चाहिए।

जहां तक उर्वरक का संबंध है, उसके संबंध में मैं निवेदन करना चाहता हूँ कि इस मंत्रालय को और बढ़ा साहब को पता नहीं राजस्थान से क्या नाराजगी है। अगर

पता चले तो राजस्थान वाले शायद राखी करने का भी प्रयत्न करें। राजस्थान में इतना कृषि का क्षेत्र है और उर्वरक की इतनी खपत है लेकिन वहां पर कोई फर्टिलाइजर प्लान्ट नहीं दे रहे हैं। जब मथुरा रिफाइनरी की बात सामने आई थी तो हम लोगों ने कहा था कि उसको राजस्थान के किसी हिस्से में लगाया जाये या कम से कम राजस्थान और यू० पी० के बांडर पर ही लगा दिया जाये ताकि राजस्थान को भी उससे फायदा पहुंच सके। वह निश्चय तो खैर हो गया लेकिन मथुरा रिफाइनरी के बाईं प्राइवट जो होंगे उसके लिए आप राजस्थान में कारखाना लगाये ताकि राजस्थान के लोगों को भी कुछ फायदा पहुंच सके तथा कुछ संतोष हो सके। राजस्थान भारत के उत्तरी पश्चिमी भाग में आता है वहां से पंजाब, हरयाणा तथा दूसरे प्रदेशों को आसानी से सप्लाई की जा सकती है इसी तरह में दूसरे फर्टिलाइजर कारखाने सलादीपुरा के सम्बन्ध में निवेदन करना चाहता हूँ कि राजस्थान के सीकर जिले में पाइराइट्स का अतुल भण्डार है। इस रिपोर्ट में कहा गया है उनको पढ़ने से मालूम होगा कि कितना अनुकूल व्यू यह मन्त्रालय ले रहा है। इस रिपोर्ट में कहा गया है :-

“इस परियोजना का अन्वेषणात्मक कार्य अगस्त, 1969 में शुरु किया गया था। यह योजना, जो 82 लाख रुपए की पूंजीगत लागत पर मंजूर की गई है, मलादीपुर में अयस्क भण्डार स्थापित करने तथा भण्डारों से प्राप्त पाइराइट्स के वाणिज्यिक उत्पादन करने के लिए बनाई गई थी। आर० बी० जेड कन्सलटेन्ट्स द्वारा तैयार की गई संभाव्य रिपोर्ट के अनुसार सलादीपुर के भण्डार प्रतिदिन 2000 मीटरी टन सल्फ्यूरिक एसिड पैदा कर सकते हैं।”

सरकार इस रिपोर्ट पर विचार कर रही है। 1969 में इस की जांच शुरू की, उस बारे में

रिपोर्टें सरकार के सामने आ गई कि 2000 मीट्रिक टन सल्फ्यूरिक एसिड प्राप्त हो सकता है, लेकिन सरकार अभी तक विचार ही कर रही है। मैं जानना चाहता हूँ कि इतना विलम्ब होने का कारण क्या है? क्या आप अभी भी इस बात के लिए विचार कर रहे हैं कि खाद की आवश्यकता है कि नहीं? आप अभी सल्फर बाहर से मंगाते हैं, लेकिन जो आप के यहां सल्फर बनने वाली है उस की कीमत भी कम होगी और फीरेन ऐक्सचेंज भी बच जायगा। फिर भी अभी तक आप उस बारे में विचार कर रहे हैं। मेरी समझ से नहीं आता कि क्या बात है।

पेट्रोलियम और कैमिकल मनिस्ट्री ने एक बकिन्ग ग्रुप बनाया था भूतपूर्व श्री कस्तूरी रन्जन की अध्यक्षता में, वह मॉके पर गये और उन्होंने रिपोर्ट दी कि मलेडीपुरा, राजस्थान में फर्टीलाइजर्स का कारखाना बनने का प्रइपा फेन्सी केम बनता है। उसके बाद में सरकार ने एक दूसरे एक्जर्ट की भेजा उन्होंने भी रिपोर्ट दी र, फर्टीलाइजर्स कारपोरेशन के जनरल मैनेजर श्री आर० एस० कठवाय ने राजस्थान के विभिन्न हिस्सों को देखा और वह कहते है कि ससूदीपुरा में पाइराइट्स का अतुल भार है जो 20 माल तक काम में आ सकता है। इतना सब कुछ होने बाद भी आप इस केम को क्यों नगनेक्ट कर रहे है। बार बार कहा जा रहा है कि राजस्थान में कहा कारखाना हो इसका फैसला राजस्थान सरकार करेगी। मैं कहना चाहता हू कि राजस्थान सरकार को कोई दिक्कत नहीं है. उन्होंने सम्पूर्ण केम भाग्य सरकार को भेज दिया है और कहा है कि एक्सपोर्ट की रिपोर्ट के आधार पर चाहे जहा कारखाना लगा दे। सल्फ्यूरिक एसिड और पाइराइट्स ऐसी कर्मांडी के है कि अगर ज्यादा दूर ले जानी हो तो इसकी क्वालिटी खत्म हो जाती है। और वह कीमत नहीं रहती जो कि रहनी चाहिए।

[श्री शिवनाथ सिंह]

इस लिए किताब दूसरा अग्रह अगर आप कारखाना बनाने की सोचते हैं तो उसके कीमत कम हो जाएगी। इस लिए सलेदीपुरा के अन्दर यह कारखाना बनाना चाहिये। जमीन का आप को कोई पैसा नहीं देना पड़ेगा। साथ ही वहाँ पानी भी काफी है। जी० एस० आई० की रिपोर्ट के अनुसार सीकर में अन्दरगाउन्ड पानी का समृद्ध है। फिर यह कह कर क्यों अडचन लगायी जाती है कि सलेदीपुरा में पानी है। खँतरी का कारखाना सलेदीपुरा के पाम से ही पानी लेता है। और नदी बह रही है, पानी की वहाँ कोई कमी नहीं है, 5, 7 मील पर पानी जितना चाहिए आवश्यकता से अधिक आप को मिल सकता है। इस लिए मेरी मांग है कि सलेदीपुरा के केस को जल्दी तय कीजिए। सलेदीपुरा ऐसी जगह है जहाँ से आप हरियाणा, गंगानगर, पंजाब को फर्टीलाइजर सप्लाई कर सकते हो। इस लिए इस कारखाने की जल्दी से जल्दी स्थापित करने की चेष्टा कीजिए।

राजस्थान में फर्टीलाइजर के वितरण के बारे में मुझे यह कहना है कि कोटा में श्रीराम का खाद का कारखाना है। वहाँ का किसान अपनी बिजली काट कर उस कारखाने को देता है, लेकिन राजस्थान के किसान को उस कारखाने की खाद नहीं मिलती है। उस कारखाने में प्राप्त एक्ससाइज का सब रुपया यू० पी० सरकार को जाता है। लेकिन राजस्थान के अन्दर पैदा होने वाली खाद के लिए राजस्थान का किसान तरसे यह अच्छी बात नहीं है। वहाँ किसान चाहता है कि पहले उस की मांग पूरी हो उसके बाद देश के दूसरे हिस्सों में खाद जाए। क्या आप की विनरण प्रणाली है कि राजस्थान में खाद दूसरी जगह की बनी हुई दी जाती है, और राजस्थान में पैदा होने वाली खाद वहाँ के लोगों को न देकर देश के दूसरे हिस्सों से वितरित की जाती है।

आप इस वितरण प्रणाली को ठीक कीजिए या नियरैस्ट पोइंट पर वितरित कीजिए।

खाद के कारखाने प्राइवेट सैक्टर और पब्लिक सैक्टर में हैं। जहाँ तक पब्लिक सैक्टर का सवाल है आप सरकारी एजेन्सी या कोऑपरेटिव के माफत या अपने डिपार्टमेंट की माफत खाद को निकालते हैं, लेकिन जितने प्राइवेट सैक्टर के कारखाने हैं वह अपना माल अपने प्राइवेट एजेंट की माफत निकालते हैं जिस की वजह से, जैसा माननीय श्री गीन्दा सिंह ने कहा, काफी गड़बड़ होनी है, अपने प्राइवेट एजेंट की माफत ब्लॉक करते हैं। इस लिए डिस्ट्रीब्यूटिंग सिस्टम को ब्रेक कीजिए और यह वितरण कोऑपरेटिव, ऐग्रीकलचलरल डिपार्टमेंट या आप के विभाग की माफत हो। उस को पूरी तरह से आप अपने हाथ में लीजिए और प्राइवेट सैक्टर को अपने एजेंट अपॉइंट करने की छूट न दीजिए। आज किसान को खाद के एक कट्टे के लिए 100 रुपया दाम देना पड़ता है जिस की कीमत 55, 56 रु० है। अगर ऐसी ही स्थिति हमेशा रही तो किसानों को खाद के मामले में काफी निराशा होगी। इसलिए डिस्ट्रीब्यूशन सिस्टम को उर्वक और खाद के मामले में आप को ठीक करना चाहिए, स्टेट सरकार की मिनिस्ट्री को टाइट कीजिए, या अपने विभाग की मशीनरी को ठीक कीजिए। इस को आप के मन्त्रालय के अधीन आना पड़ेगा क्योंकि आप पैदा करते हैं। अर्थात् यह होता है कि वितरण प्रणाली ठीक न होने से या समय पर उचित मात्रा में सही स्थान पर माल नहीं पहुँच पाता है जिस से उत्पादन पर बुरा असर पड़ रहा है। इस बारे में आप गम्भीरता से विचार करें।

इसी तरह से हमारे यहाँ शारकोटा एक स्थान है जहाँ पर रोक फो सफ्ट का बहुत बड़ा भंडार है, इस के लिए सर्वे भी हो चुका है और विशेषज्ञों की रिपोर्ट भी अच्छी है। रोक फोसफेट और पायराइट, दोनों ही

बाद के कारखानों के काम आते हैं। इस पर हमें सही से ज़रूरी निरीक्षण करना चाहिए, वही मैं कहना चाहता हूँ।

अब मैं वीकानेर में जिप्सम की खानों के बारे में कहना चाहता हूँ। केन्द्रीय सरकार और राज्य सरकारों के बीच में झगड़ा चल रहा है। केन्द्रीय सरकार इस मामले में कोई एकटिव कदम नहीं उठी रही है। राजस्थान सरकार ने लीज दे रखी है जिप्सम खानों की। जो जिप्सम अण्डी क्वालीटी का है उसको एक आपानी फॉर्म एक्सपोर्ट कर रही है, अण्डी अण्डो जिप्सम निकाल रही है और खराब जिप्सम को छोड़ रही है। इसलिए मैं चाहूँगा कि उन खानों पर कंट्रोल कीजिए और उसके बाद बेबी लिमिटी इन्स्ट्रिज कायम कर सकते हैं। इन खानों को इस तरह से बरबाद न होने दिया जाय। इन से फायदा आप देश के हित में उठा सकते हैं उस की उठाने की चेष्टा कीजिए। जिप्सम बहुत काम आने वाली चीज है। इसी लिए वीकानेर में जो जिप्सम की खाने ब्राऊ एक्स प्लांट हो रही हैं और बोर्ड से सॉलर के लिए, टैम्पेरी फायदे के लिए जो कि एक्ससाइज ड्यूटी और रायल्टी के रूप में आप को मिल जाता है उस को नजरबहाज कर के स्टेट फवर्निमेंट से डिस्कन्टी करके कुछ इन्वेन्शन कीजिए ताकि वहाँ की खानों ज़्यादा अण्डो तरह से चल सकें और देश का भला हो।

डीजल और हैरोलीन तेल के बारे में फिर कहना चाहूँगा कि किसान के परमिच सेंट, ट्रिपलर बैकार न रहे उनकी अदरत के मूलाधिक तेल मिलता रहे, उस की आप-सम्बन्धित व्यवस्था करें। साथ ही खानों के छाती को खाने के लिए मिट्टी का तेल मिल सके उस तरह व्यवस्था करना चाहिए।

SHRI K. S. CHAVDA (Patna): Mr. Chairman, Sir, with eight minutes' time at my disposal, I would like to discuss only the drug industry in our country.

The main objectives of the Ministry regarding the development of drug industry are:—

- (1) to release the stranglehold of the foreign firms on the drug industry;
- (2) to develop the public sector undertakings so that they occupy the commanding heights in the industry; and
- (3) to assist the small and medium scale Indian industries to develop rapidly and to acquire the strength to fight the foreign firms and to prevent them from the exploitation.

Let us see the performance of the Ministry of Petroleum and Chemicals in this regard. The stranglehold of the foreign firms on the drug industry in our country is so strong that with a meagre amount of investment of Rs. 87 lakhs, they have now assets in our country worth Rs. 200 crores. They have built up huge reserves. They have repatriated to their country crores of rupees by way of royalties, dividends, head-office expenses located in their country and so on. They have looted the country in both ways. Firstly, the country has lost valuable foreign exchange and secondly the consumers in our country have got the drugs at the highest prices.

On the one hand this is the position of the foreign firms while on the other hand the public sector undertakings incur losses year after year. The equity capital of IDPL, as on 31st March, 1972 was Rs. 27 crores while the accumulated loss was Rs. 28 crores. Properly nursed the Indian sector of our industry can within the next five years develop into a major force to

[Shri K. S. Chevda]

reckon with in our country. IDPL and HAL have their plans but the House will be interested to know how these plans are being implemented.

Take for example tetracyclines. The licensed capacity of IDPL for tetracyclines is 120 tonnes while the production is only 20 tonnes. Whereas the licenced capacity of M/s. Pfizers is 14 tonnes the production is 41 tonnes. When the House of Birlas exceeded 10 per cent of their licensed capacity they were taken to task in the Rajya Sabha and a case was launched against Birlas in a court of law. But when the foreign firms exceed 200 to 1000 per cent of their licensed capacity no penal action has been taken against them. On the contrary they are encouraged by the Ministry of Petroleum and Chemicals. I discussed with Mr. Borooah and convinced him that if the tetracyclines are imported in comparison to allowing the production of tetracyclines by Pfizers Ltd. then the country can save Rs. 2 crores worth of foreign exchange per annum. On the other hand IDPL is pressurised by the Ministry due to the influence of OPFI on them to agree to allow the manufacture of Doxycyclines to Pfizers which will be a suicidal act for the public sector undertakings.

The future of IDPL lies in the extent to which it can develop the manufacture of analgin, doxycycline and other newer products in our country. In the past the Ministry of Petroleum and Chemicals had not permitted even the Indian sector to manufacture drugs which are produced by the public sector undertakings, that is, IDPL and HAL. When IDPL had fought M/s. Hoechst and established analgin over novalgin of Hoechst, the Ministry of Petroleum and Chemicals decided to permit Hoechst to manufacture 150 tonnes of analgin for their captive consumption on the ground that there should be no monopoly of either IDPL or HAL. Why favouritism was shown

to foreign firms? Was it because of pulls and pressures exerted by the former Chairman of the Railway Board who serves in the Hoechst with high ups in the Ministry of Petroleum and Chemicals? Some months back he managed to get permission for Hoechst to import by air a good consignment of analgin when the same was available with IDPL.

Coming to the manner in which the Ministry of Petroleum and Chemicals have encouraged the foreign firms to exploit the Indian firms, I would like to mention that the permission letters have been issued to foreign firms to manufacture simple preparations which could easily be prepared or taken up by the small and medium scale sector. What is more these permission letters have no legal backing at all. Again foreign firms like May and Baker, Sandoz, Roche and Glaxo have been granted c.o.b. licences to manufacture a number of formulations which have no connection with the bulk drugs which they produce in this country. If the files relating to these permission letters and c.o.b. licences, analgin to Hoechst and doxycycline to Pfizer are handed over to CBI the House will come to know how the Ministry is responsible for sabotaging the development of the drug industry in our country.

I would fail in my duty if I do not reveal to the House that the Ministry has recently taken a decision to equate foreign firms with Indian firms, whether big or small having a turnover of Rs. 2 crores by asking them to link up the manufacture of each and every bulk drug with formulations. This decision applies to foreign as well as the Indian firms when they come forward for expansion or introduction of new formulations. It could have been alright if this limit had been put only on foreign firms, because they are in possession of permission letters and C.O.B. licences but by equating the Indian firms with foreign firms the development of our industry is be-



ing suppressed. A turnover of Rs. 2 crores is nothing to giant foreign firms which have built up reserves and assets of crores of rupees.

This decision taken by the Ministry under the influence of OPPI is illegal and has been taken without consultation with the Cabinet, D.G.T.D., D.G.H.S. or even the Ministry of Industrial Development. The sole intention was to scale down the development of Indian industry and encourage foreign firms.

Another example is the manufacture of Niacinamide. Warner Hindustan, a big giant, multi-national foreign firm which manufactures chiclets and repatriates huge profits to its country, is being protected in its manufacture of B-Picolin by the Ministry of Petroleum and Chemicals and DGTD. B-Picolin is used to manufacture Niacinamide by Warner Hindustan at present. At present, Warner Hindustan cannot give sufficient quantity of B-Picolin to the drug industry in our country. Hence Government has to import it from the same source abroad.

Small-scale firms desiring to enter bulk drugs production like H. C. Shah and Associates, who want to develop Niacinamide from an alternative intermediate MEP which is cheaper than B-Picolin, are not allowed letter of intent under one pretext or another. So a CBI investigation on the role of foreign firms is very necessary. I feel that the OPPI must be banned as they increase corruption and nepotism in the country.

Now a few suggestions....

MR. CHAIRMAN: On how to end corruption.

SHRI K. S. CHAVDA:....for the development of our drug industry.

(1) The small and medium sector of the drug industry must be adequately supplied with the raw materials at reasonable prices, which are canalised through STC and IDPL.

(2) Release of canalised items through STC and IDPL is erratic. Quite often the quota of one or two quarters is given in the third quarter. Therefore, I suggest that for small scale firms, 50 per cent of their quota of canalised items should be endorsed on their actual user's licence. For the large scale sector, if in one quarter, a particular item is not released, immediately letter of authority should be given to them.

(3) All permission letters issued to foreign firms without legal backing and all COB licences and diversifications based on false informations must be scrapped.

(4) All proposals given by foreign firms must be advertised before giving a licence or an expansion. IDMA should be consulted about such cases.

(5) All Indian manufacturers should be exempted from the compulsory 5 per cent export so that they are not penalised in their import licence. These Indian firms have been responsible for bringing down the prices of drugs which have remained the monopoly of foreign firms for a long time. Indian firms have also been instrumental in importing raw materials at cheap prices as against foreign firms which are importing them from their principals at the costliest prices.

(6) Indian organised firms which have idle capacities due to some drugs they manufacture becoming obsolete should be allowed to utilise the capacity by introducing new items even if

[Shri K. S. Chavda]

the import content is more than 5 per cent by way of diversification.

DR. KAILAS (Bombay South): While supporting the Demands of the Ministry of Petroleum and Chemicals, I would like to make some observations and suggest some steps for effecting economy in the working of the public undertakings under the control of this Ministry. The Report of 1973-74 does not indicate how we are going to fulfil the demand of the country in respect of crude, for two-third of which we depend on imported crude, specially when there is a world oil crisis. I know there are some short-term programmes by way of agreements with the oil producing countries.

16.54 hrs.

[SHRI VASANT SATHE in the Chair]

Our aim has always been to achieve self-sufficiency. When I say this, naturally the Ministers are also thinking in the same way. But the Report is almost silent on what steps ONGC and Oil India are going to take in the next five or ten years to explore more oil on land and also off-shore.

Sir, after many years of thinking, we decided to buy one self-propelled, floating platform now known as Sugar Samrat. We are going to spend hugely in foreign exchange, and so, why could we not purchase another self-propelled or floating platform to save foreign exchange in importing crude, by that we can double the off-shore exploration for oil since the seismic survey done some years ago shows that there are great possibilities of getting huge quantities of oil from under the sea? In addition my suggestion is that the Oil and Natural Gas Commission and Oil India should go in a big way, especially in those areas which are seismically very attractive or where there is a cer-

tainty of getting oil, instead of going by old surveys or perhaps by old planning which we did some years ago and meet with dry wells rather than fields full of oil.

I read in the report that there was a joint techno-economic plan drawn with the assistance of Russian experts in relation to the surface oil drilling. But the report does not say what is the plan; whether they have reached some conclusion and what we are going to do about this techno-economic plan which might or might not have been drawn. This House must be informed as to what has happened to that joint techno-economic plan which was drawn with the assistance of Russian experts.

The other day, the Minister said that very soon we will be having the nationalisation of Burmah-Shell and Caltex perhaps on the basis of Esso. But I would put it this way that if this nationalisation is coming in the same manner as the Esso has been nationalised, the same report about which I am talking just now—1973-74—it is mentioned that we are going to have a Corporation, the Bitumen Marketing Corporation. Why not then pool the Bitumen of Esso, Caltex and Burmah Shell and start this Corporation, which means phased nationalisation. When I was in the Ministry in the Government of Maharashtra and in charge of co-operative department, I had the occasion to discuss the distribution of asphalt especially in Maharashtra because we had taken up a huge programme of building of roads and I found that it was very, very difficult for us, sometimes to get drums. If the drums were available it was difficult to get transport, and hence a suggestion came that instead of drums we could have tank transportation. I think this is the way in which the Bitumen Marketing Corporation is perhaps going to work. All over the world, drums

have been excluded now. It is the bulk packing which goes to different centres of the country, because, as you may be surprised to know, this country is spending Rs. 10 crores on importing special steel for the manufacture of drums. This valuable foreign exchange of Rs. 10 crores is being wasted, since these drums, after use, are cut and wasted. Not only that Asphalt when melted either by coal or by using fire-wood, some quantity of it gets wasted.

TT hrs.

Now the technology has developed so much that asphalt could be transported in bulk and in liquid form also. Hence I request the Minister especially when you asked money from Parliament and this amount has been sanctioned to you but you have mentioned in the report only this much that you are going to have this corporation. Why not overhaul the whole process of getting this Corporation going in business so that we can go a little faster in regard to our road building programmes in the Fifth Plan. As I said earlier that we will be saving foreign exchange to the tune of Rs. 10 crores and perhaps we will be building roads also quickly, if you create this important Bitumen Marketing Corporation.

The steel for each drum costs about Rs. 85. The Indian Oil Company, Burma Shell and Caltex purchase these drums for Rs. 150 each. Where does the money of Rs. 84/- go? It goes perhaps to the monopoly sector, perhaps to Birlas or their concerns who are fabricating the drums. This means they are making substantial profits. As I said steel costs Rs. 85 each drum and the manufacturing costs may come up to Rs. 14 for each drum. So on every drum they are making a profit of Rs. 50 or so. This should be stopped soon. Thereby this corporation is not only going to save foreign exchange but it is going to stop the staking of money by monopoly sector by dubious methods and perhaps stop theft of special steel also, by not using it for drums.

I now come to the IDPL. The hon. Minister and the Minister of State are intelligent and forward looking gentlemen. The IDPL manufactures some basic salts like phenacetin, salicyformaldehyde, vitamin B<sub>2</sub>, nicotinamide, etc. There was drug control order in 1966 and the prices were then fixed for these basic salts also. These basic drugs are being sold by the IDPL to the monopoly drug houses at a price fixed in 1966 or 1967. These monopoly drug houses make profits by 400 times or even more. A tablet of Saridon costs about 25 paise while the basic material which is produced by the IDPL, Hyderabad, costs them about 5 paise or 7 paise. These gains are reaped by the monopoly houses, while IDPL is losing money. The IDPL at Hyderabad is losing crores of rupees per year and I do not know why the Ministry is sleeping over this matter and does not revise the cost of these basic salts manufactured by IDPL.

The prices of raw materials have gone up by more than 100 per cent. Still the IDPL prices of basic salts remain the same. TA, DA, etc. of the workers of the public sector factories had gone up and they will go still higher, but the prices have not been increased. The hon. Minister should also prove to the world that the public sector is doing well. If you do not allow them to earn profits what is their due because of delay in taking decisions, it is very sad indeed.

At Rishikesh we have got a project which produces antibiotics for which we need glass phials and gelatine capsules. The capsules are manufactured perhaps only by Birlas in our country. If they delay the manufacture of gelatin capsules the drugs which we are producing at Rishikesh cannot be marketed. I had suggested to the Ministry some two and a half years ago; why not invite some young engineers and internships to settle down at Rishikesh and give them incentives and let them start manufacture of phials and capsules.

[Dr. Kailas]

Funds should also be given on loan; land and electricity should be provided. Then, there will be no problem of sale of glass phials and capsules because the whole production from these small units will be purchased by IDPL. Hence, Government should decide on inviting some entrepreneurs to establish these small units so that we give some employment to such engineers and there will be also multiplication of more and more jobs. I hope the Minister will decide this very quickly. Before I sit down, I would like to draw the attention of the hon. Minister to certain very unfortunate matters in his Ministry.

MR. CHAIRMAN: You can continue, Mr. Kailas. You can have your full say. You are making some good points. I hope, the Minister is taking note of your suggestions.

DR. KAILAS: I wish to draw the attention of the Minister to certain very very serious things. I have got to narrate this against my wish. There was one officer taken from Railway Accounts Service. I would not like to name him. I would like to give his name privately to the Minister because I do not want to discredit any officers by mentioning their names. Though he may be doing something which is not good for the country which is not good for the Indian Oil Corporation even then I would not like to name them. This officer joins Lube-India in August 1968 and Government of India puts him as Finance Director of Lube-India. His pay scale was then Rs. 2500-3000. In February 1972, he was appointed in Indian Oil Corporation, in the pay scale of Rs. 3000-3500 Sir, when he was deputed from Railways to this Ministry or Lube-India, he was asked to opt for either for the Railway Medical Rules or for the medical rules of Lube-India. This gentleman, this officer, voluntarily opted for Railway Medical Rules. Here now starts the story. The wife of this

officer fell ill and she was admitted in a private nursing home or a hospital and he made a plea to Lube-India, though he was not entitled to, because he had opted for Railway Medical Rules, but he got Rs. 15,000 from Lube-India. Then, without disclosing this fact, he wrote to the Railway Board that he should be paid for the medical Bill of his wife as he has not been paid anything by Lube-India. He may not have mentioned this, but, he did conceal this fact that he has received Rs. 15,000 from Lube-India. The Railway Board wrote back to him that he cannot be paid and this officer again approached Lube-India and submitted a bill for Rs. 19,724.88. This means, he got Rs. 15,000 plus Rs. 19,724.88. So much of money that is, Rs. 34724.88P was paid to him by Lube-India and it was not disclosed to any one because he happened to be the Finance Director of Lube-India. God knows how he could conceal this fact from auditors. Let the hon. Minister reply to this. Not only that. This gentleman, who was drawing Rs. 2,500-3,000 claimed DA. The DA was not allowed to him for one year. But, after one year, he got Rs. 875 P.M. as DA and that too, with retrospective effect. The decision about the DA of Rs. 875 P.M. was taken in 1969 by whom, I do not know. And this was given with retrospective effect, from August, 1968. Perhaps, even today, he is drawing this DA. How could a person drawing Rs. 3000 as pay can get Rs. 875 as DA? God only knows. Perhaps it may be available to such other officers in Lube-India or IOC. The Minister should look into it. If that is so, let all the officers in Government getting Rs. 3000 get DA. When we ask for only Rs. 15 or 20 extra D.A. for lower staff the reply is that Government has no money! But highly placed officers do, get such a huge amount as DA.

The products of Lube-India and IOC may easily get sold. People have to stand in queues to buy them, so much is the demand. Still, Rs. 13000

to 20000 are ear-marked and spent for entertainment. I do not know whom this officer entertains. May be he entertains some of his relatives and friends. I do not want to impute motives, but for effecting economy, this can be easily stopped right to-day. Another few lakhs of rupees are spent on advertisements in various papers and magazines. This is also not necessary because these products easily get sold. Perhaps in the olden days when these things were not sold easily, we thought of entertainment and advertisement but today these are not necessary. But still it is going on as no one is interested in economy. These can be stopped right now, both the entertainment and advertisement expenses.

**SHRI RAJA KULKARNI:** Are you talking of the Finance Manager or Finance Director of Lube?

**DR. KAILAS:** I am talking of the Director.

There was another officer who is Public Relations Manager in I.O.C.—I will not disclose his name also. Against him a raid was made by the police and found huge cash and valuables. There was a CBI inquiry. CBI recommended that he should be suspended and a departmental enquiry be held. Once he was transferred from Bombay to Delhi but he did not shift to Delhi. Is not a crime that he was at Bombay for six months and he claimed and was paid the daily allowance as if he was on duty. God knows how much he earned and cheated Government by keeping on paper his Delhi residential address, telephone number, etc. to show that he was in Delhi. How he could manoeuvre to remain in Bombay and did not shift to Delhi even though transferred. He then ultimately got himself transferred back to Bombay as he is so influential and got money by making false bills of T.A. and D.A. for 6 months.

**MR. CHAIRMAN:** Is it the same person who drew Rs. 1 lakh as a medical bill?

**DR. KAILAS:** No, this is another officer. I would like to make some observations about Petro-chemicals.

While the demand for petro-chemicals and intermediates is going up, the production is very much less. I do not know why the Indian Petro-chemicals at Baroda is not working to schedule and when it will start working to hundred per cent of its capacity, so that we can save foreign exchange. It is well known that many industries depending on this, particularly the plastic industry and rubber industry are suffering very much. I want the Minister to give a categorical answer.

Coming to fertilizer, the Minister has drawn up a very big programme for the manufacture of fertilizer. I am sure he would see to it that fertilizer is easily available within the country so that the production of foodgrains does not suffer.

The price of petrol was increased with the idea of reducing its consumption. What was the consumption of petrol before the price hike and after that? By what percentage has the consumption gone down? I would like the Minister to tell the House when he replies.

There is acute shortage of kerosene oil, particularly in the rural areas. This should be looked into.

We are asking the industrialists and the working class to produce more. But they cannot do that unless we supply them furnace oil in adequate quantities. Otherwise, our factories will be closed down. I hope necessary arrangements will be made to supply them furnace oil in adequate quantities.

With these words, I support the demands.

श्री डी० एन० तिवारी (गोपालराज) :  
महापति जी, पेट्रोलियम और कैंसिकल

### श्री डी० एन० तिवारी

मिनिस्ट्री का स्वरूप बड़ा का है। सुना जाता है कि बड़ा के चार मुंह हैं, उसी तरह से इस मिनिस्ट्री के भी चार स्वरूप हैं और इन्हीं चारों मुंहों से चार बातें करते हैं। एक मुंह तो यह है जिससे पीढ़ील और कीरीसिन आयाल पैदा करते हैं। दूसरा मुंह है जिस से कपाज की वृद्धि में बहावला करते हैं। तीसरा मुंह है जिससे प्रसाधन की चीजों को बनाने में, बाँवों का बेहारा सुम्बर बनाने में मदद करते हैं और चौथा मुंह है जिससे घर में उजाला लाया जा सकता है। अब देखना है कि इन चारों मुंहों से जो बहुत प्रकार के चमत्कार हैं, प्रसे कर सके हैं या नहीं कर सके हैं।

हम एक-एक को लें—सब से पहले तो जीवन रक्षा की बात है—दवा बनाकर लोगों की जीवन रक्षा की जाय। बहुत लाइबिल आक्जेक्ट है लेकिन जीवन रक्षा के पहले जीवन कन्टिन्यू करे उसके लिये धन्न के उत्पादन की जरूरत है। अगर धन्न नहीं रहेगा तो बीमारी से नहीं मरेंगे, बिना खाये ही मर जायेंगे। अफसोस के साथ कहना पड़ता है कि यह मिनिस्ट्री प्रवल्न में है कि हिन्दुस्तान में धन्न ज्यादा उत्पन्न न हो क्यों कि दिन ब दिन फर्टिलाइजर की सप्लाय कम होती जा रही है, फर्टिलाइजर मिलता नहीं है। धन्न ब्लैक-मार्केट में खेता चाहें तो जितना भी चाहें धाय ले सकते हैं बिना रोक टोक के। अगर वे हिन्दुस्तान में इसकी कमी ही गई है तो धन्न-रक्षकों को मिलता, धन्नको जकड़ता नहीं है उनकी नहीं मिलता और ब्लैक-मार्केट में भी वह नहीं मिलता लेकिन धायका सिस्टम इन्फ्लेक्शन-डिफेक्टिव है कि, धन्न मूल्य पर बीज न मिले, ब्लैकमार्केट में अधिक पैसा देकर किसानों को मिले और फिर उनसे कहा जाय कि विधिवरित मूल्य पर धन्न खरी लें तो वह किस सम्भव हो सकता है?

दूसरी बात यह है कि लोग सोचते हैं कि उजाले में खाना खाने के बाद अपने घर में लौटें वह मिनिस्ट्री 20 वा 25 परसेन्ट से ज्यादा किरोसिन शहरों में ही पूरा करती है। मिनिस्ट्र साहब कहते थे कि केवल बम्बई में ही 15 परसेन्ट किरोसिन की खपत होती है क्योंकि बम्बई में बिजली है, गैस जलती है लेकिन देहात में गरीब लोगों को अपनी शोपड़ी में उजाला के लिये किरोसिन पर ही निर्भर करना पड़ता है तो उनको कैसे धाय दे सके हैं। क्या कभी आपने सोचा है कि देहात की शोपड़ियों में रहने वाले गरीब लोग अपने घर पर किस तरहसे उजाला कर सकते हैं? कम से कम एक दो घंटे के लिए खाने पीने और मोने के पहले तो उजाला जरूर चाहिए। लेकिन हमारी गवर्नमेंट जो सिविलाईजेशन लाना चाहती है वह शहरी सिविलाईजेशन होती जा रही है। शहर के लोगों को ही सारी सुविधायें दी जाती हैं। वे रसीदें में किरीसिन इस्तेमाल करें, गैस इस्तेमाल करें, बिजली भी इस्तेमाल करें, दुनिया भर के साधन इस्तेमाल करे लेकिन देहात में लोगों को घर में उजाले के लिये धाय एक डिबिया तेल भी नहीं दे सकते हैं। क्या कभी मिनिस्ट्र साहब ने— मैं चार मुंह नहीं चार बाहें कहूँ—अपनी एक बांह से इस बात को सोचा है कि उन किसानों का क्या होगा। अब तो यह नौबत आ गई है कि लोग लकड़ी बीज कर लाते हैं, उनको जलाकर उजाला करते हैं तब खाना बनाते और खाते हैं।

श्री मूक बन्य डागा (पाली) : जो बोकल एलिमेन्ट्स होते हैं उन्हीं को देते हैं।

उत्पादित शोषण : हमें कोई किरोसिन नहीं मिलता है, हम किरोसिन इस्तेमाल नहीं करते हैं, तिवारी जी इसके बारे में ज्यादा जानते हैं इसलिए धाय ज्यादा अच्छी तरह से सुझाया कीजिए।

श्री डी० एन० तिवारी : मैं समझता हूँ हमारे जन्नी जी जहाँ तेल का मूल्य से मिलता है उस प्रान्त से धायें हैं और वे देहात के रहने

वाले हैं, जन्म कर्म देहात में हुआ है तो देहात की तरफ भी वे नजर करेंगे। उन्होंने तेल बहुलता को देखा है अपने प्रान्त में लेकिन दूसरी जगह भी उसकी झलक दिखावा देंगे यह हम उनसे आशा करते थे परन्तु दुर्भाग्यवश उनके भ्रान्तिवकाल में हमको तेल कम मिलने लगा है।

जहाँ तक फटिलाइजर का सवाल है, आज आम किसानों के पास जाये तो वे कहते हैं कि फटिलाइजर नहीं मिला इसलिए पैदावार कम हो गई। हरयाणा और पंजाब के किसान यह कहते हैं और बिहार के किसान तो कहते ही हैं। केवल तेल के इम्पोर्ट के लिए 1300 करोड़ खर्च हो गए और अन्न भी कम हो गया तो उसको मगाने के लिए और भी कारणे एक्सचेंज चाहिए इसलिए अगर थोड़ा सा फारेन एक्सचेंज का और प्रबन्ध करके फटिलाइजर मगा लेते तो उससे, जो दुगुना चीगुना अन्न मगाने के लिए फारेन एक्सचेंज खर्च करना पड़ना है उसको बर्च करने की आवश्यकता नहीं रहती। तो इस बात की तरफ आपका ध्यान जरूर जाना चाहिए।

जहाँ तक दवा का सवाल है, 10-12 सालों से दवाओं के कारखाने बनाये गए हैं, वे चल रहे हैं लेकिन अभी तक किसी मद में हम लोग सेल्फ-सफ़ीशिएन्ट नहीं हैं। कारण क्या है?

समापति महोदय पापुलेशन बहुत बढ़ गई है।

श्री डी० एन० तिवारी : पापुलेशन बढ़ गई है या कैपिसिटी का इस्तेमाल नहीं कर सकते हैं? पापुलेशन भी बढ़ गई है लेकिन पूरी कैपिसिटी का इस्तेमाल भी हम लोग नहीं करते हैं।

चौथी बात यह है कि आफिसरों को बहुत क्रिटिसाइज किया जाता है लेकिन मैंने न कभी क्रिटिसाइज किया है न तारीफ की है। मैं समझता हूँ कोई एक कोड आफ काउन्ट मिनिस्ट्री में भी होना चाहिए। जैसे किसी

अफसर की शिकायत की जाये तो प्रिक्टिसर उसकी जांच करे और अगर उसकी गलती नहीं है तो हाउस में उसकी सफ़ाई दे ताकि भ्रम पैदा न हो। आप अपने मन में ही रख लेंगे हाउस को कुछ नहीं मालूम होगा तो भ्रम बना रहेगा। कोई अफसर नाजायज़ बात करता है तो उसको आप निकाल दें, उसमें कोई हील हुज्जत नहीं होनी चाहिए लेकिन अगर भ्रमवश या स्वार्थवश किसी पर कोई झटक करता है तो उस अफसर को प्रोटेक्शन मिलना चाहिए। जैसे कसना जी ने शिकायत की उसकी आप जांच कर लें, अगर बात सही है तो उन को निकाल दें (व्यवधान) कान में उन्होंने कहा है कुछ।

श्री एल० एन० बनर्जी नाम कहेंगे कान में और उनकी चर्चा हिन्दुस्तान में होगी, यह कौसी बात है। (व्यवधान)

समापति महोदय : कुछ लोग नाम लेना ठीक नहीं समझते हैं।

श्री डी० एन० तिवारी मैं समझता हूँ ऐसा न हो कि जो गुड वर्कर्स हैं, जिन्होंने अच्छा आर्गेनाइज किया है उनको प्रोटेक्शन न मिले और उन को रिज्वाइ करना पड़े। मैं समझता हूँ यह अच्छा नहीं लगता कि आफिसरों को गाली दें। कोई छोटा अफसर होता तो उसकी कम रेस्पॉसिबिलिटी होती लेकिन अगर ग्रेड आफ दि डिपार्टमेंट है अगर खराब है तो तुरन्त उसको डिसमिस कर दें, हाउस इसमें आपको सपोर्ट करेगा लेकिन अगर दीदा दानिस्ता भ्रमवश या किसी मतलब से शिकायत की जाती है तो मंत्री जी को यहाँ पर खुले आम बयान देना चाहिए उसको प्रोटेक्शन देनी चाहिए अन्यथा उस अफसर का काम में मन नहीं लगता है।

अब मैं बिहार के सम्बन्ध में कुछ कहना चाहता हूँ। बिहार वालों ने मंत्री जी को अपने सिर पर रखा था जो सबसे ऊँचा स्थान बिहार में हो सकता है वह मंत्री जी को दिया था। (व्यवधान) हम आशा यह करते थे

### [श्री डी० एन० तिवारी]

कि इतने दिन तक बिहार में रह कर उसकी तरफ भी यह कुछ ध्यान देंगे। बरीनी फटिलाइजर का कारखाना कितने दिन से लगा है लेकिन प्रोडक्शन कब होगा, भगवान जाने। (व्यवधान) सिन्दरी कारखाने में बराबर घाटा लगता है तो क्यों ? मैं जानना चाहूंगा। कि जितनी कैपिटल उसमें लगी, क्योंकि रिपोर्ट में है कि वह अब थ्रोल्ड होता जा रहा है, तो अपनी जवानी में उस कैपिटल को ला सका कि नहीं ? कितनी कैपिटल लगी और कितना उसमें से निकला यह बताइये। नहीं तो रोज़ री-मौडलिंग करने से कोई काम नहीं बनेगा। आप उसको तोड़ दीजिये और नया प्लाट लगाइये। क्यों घाटा देश को दे रहे है ? वहां के अधिकारियों का छोटे कर्मचारियों के प्रति अच्छा व्यवहार नहीं है। मेरे पाम प्ल आते है, कोई दूसरे प्रान्त का आता है तो उनकी अवहेलना करते है। इसलिये प्रान्तीयता की भावना को समाप्त करना चाहिये।

बरीनी में पुराना तेल शोधक कारखाना है, उसका एक्सपेशन हो गया 4 मिलियन टन का। रिपोर्ट में देखते है कि 2.4 मिलियन टन प्रोडक्शन होता है। ऐसा क्यों है ? बिहार में पेट्रो कैमिकल कारखाना देने का बहुत पहले आश्वासन दिया था। लेकिन आज तक वह नहीं लगा। तो मैं मंत्री महोदय से यही कहना चाहूंगा कि आपको हमने बड़ा आदर दिया है, सर पर रखा है, आप बिहार की तरफ भी कुछ ध्यान कीजिये। मेरे पाम थ्रोकड़े नहीं है लेकिन मुझे कहा गया है कि जो तेल सप्लाय होता है, वह कम सप्लाय होता है उस में भी आबादी के अनुसार जो बिहार को मिलना चाहिए वह भी नहीं मिलना है कि राशन का तेल, डीजल कम मिलना है। तो मैं पूछना चाहता हूं कि ऐसा क्यों ? हम ने क्या पाप किया है ? बिहार वह नहीं

कहता कि शूक तेल बड़ा होता है इसलिये सब वहीं दे दीजिये। नहीं। जितना उसका कोटा हो उतना तो दीजिये। अगर नहीं देते हैं तो बिहार के साथ अन्याय होता है। और जो हमने आपकी खातिर की है उसके प्रति ऋणतन्त्रता होगी। आप जांच कर लें कि बिहार के साथ ज्यादाती हो रही है या नहीं। और उसको पापुलेशन, खास कर देहाती पापुलेशन के आधार पर जो मिलना चाहिए वह नहीं मिल रहा है। तो हर प्रारम्भ में जितना तेल मिलता है उसी हिसाब से बिहार को दीजिये। डीजल भी उमी हिसाब से दीजिये। जो हमारा हक है वह दीजिये। और आप जब इस पद पर आए है तो हमारे साथ कम से कम न्याय भी कीजिये। आप कुछ और ज्यादा समय लगाइये मिनिस्ट्री में, एक्स्ट्रा कैम्बिकुल एक्टिविटी कम कीजिये। अपनी कुशलता और पूरा समय लगाइयेगा तो आप अधिक काम कर सकेग।

श्री हुकम चन्द कछबाय (मुरेना) : सभापति जी, इस मंत्रालय की मांगों पर काफी लोग बोल चुके हैं। मैं इन मांगों का विरोध करता हूं। पिछले कुछ दिनों से इस मंत्रालय की काफी चर्चा इस देश में चल रही है। आज तेल, पेट्रोलियम, डीजल, खाद और दवाई बनाने का कच्चा माल जीवन के लिये इतना आवश्यक ग्रंथ बन चुका है कि उस के बिना जीवन सूना लगता है। मिट्टी का तेल काफी लोग इस्तेमाल करते हैं लेकिन आज उन्हें नहीं मिल रहा है। इस बात से मंत्री जी इन्कार नहीं करेंगे कि अधिक दाम दे कर आप चाहे जितना तेल ले लीजिये। फिर कैसे विश्वास कर लिया जाय कि बाकई में कमी है। मूल बात यह है कि आप की वितरण व्यवस्था ठीक नहीं है। जहां जिस की आवश्यकता है उतना पहुंचता नहीं है। लोग अधिक पैसा देकर जितना चाहें तेल खरीद सकते हैं। इसलिये वितरण व्यवस्था ठीक होनी चाहिए। मिट्टी का तेल प्रायः बहुत ही गरीब आदमी इस्तेमाल करते है,



गांधीं में रहने वालीं को बहू आवश्यकता की चीज है, मध्यम वर्ग के लोग इस पर खाना बनाते हैं। तो ऐसे लोगों को मिट्टी का तेल मिलना चाहिये और साथ ही उस की कीमत घटनी चाहिये।

पेट्रोल और डीजल भी हमारे देश में आवश्यक चीज है। नये तरीके से खेती हो, ट्रैक्टर के माध्यम से खेती की जाय यह सभी चाहते और कहते हैं। लेकिन ट्रैक्टर के लिये डीजल नहीं मिलता है। इस से काफी लोग परेशान हैं, लोगों को ट्रैक्टर खड़े हुए हैं। ऐसा लगता है कि इस बार जो फसल आयी है वह भगली बार इस से भी कम फसल आयेगी। इसलिये आप देखिये कि किस की कितनी जमीन है, उस के अनुसार वितरण कीजिये।

तेल पैदा करने वाले देशों द्वारा पेट्रोल के दाम बढ़ाने से हो सकता है कि कुछ दाम बढ़ाये जाये, लेकिन सरकार ने भी इस आड़ में पेट्रोल के काफी दाम बढ़ा दिये हैं जिस के कारण टैक्सी का किराया इतना अधिक बढ़ गया है कि गरीब लोग, मध्यम वर्ग के लोगों को बहुत कठिनाई का सामना करना पड़ रहा है। मैं चाहूंगा कि सरकार इस पर पुनर्विचार करे।

आप ने कुछ विदेशी तेल कम्पनियों को अपने हाथ में लिया है और कुछ मुद्राबजा भी देना चाहते हैं। परन्तु इन के जो पेट्रोल पम्प है, या डालर्स है उन में उन के ही आदमियों का बोलबाला है। आप ने कहा है कि खाद के वितरणकर्ताओं में, पेट्रोल के वितरणकर्ताओं में शीडयूल्ड कास्ट्स के लोगों को हिस्सा दिया जाय। लेकिन ऐसा नहीं हुआ। क्या कारण है जो उन को खाद की एजेंसियां या पेट्रोल पम्प नहीं दिये गये। मैं चाहूंगा कि आप शीडयूल्ड कास्ट्स के लोगों का कोटा निर्धारित करें, चाहे खाद वितरण हो, मिट्टी का तेल वितरण हो,

डीजल या पेट्रोल वितरण का मामला हो, जिस के अनुसार पिछड़े वर्ग के लोगों को एजेंसियां दी जाय। आप तह कर लीजिये कि किस हिसाब से शीडयूल्ड कास्ट्स, ट्राइक्स और हरिजनों को सहायता देंगे। ऐसा करने से जो बहुत से पड़े लिखे हरिजन बेकार फिर रहे हैं उन को काम मिलेगा। मुझे आशा है कि इस तरफ आप जरूर ध्यान देंगे।

दवाई बनाने के लिये जो कच्चा माल दिया जाता है, हम ने कल भी चर्चा की, वह ठीक नहीं होता और नकली दवायें बनाने का तांता लगा हुआ है। लोगों को दवायें बनाने के लिये लाइसेंस दिया जाता है, क्यों कि सरकार चाहती है कि लोगों को, गरीब आदमियों को असानी से अच्छी और सस्ती दवायें मिलें। लेकिन आज शुद्ध दवायें नहीं मिलती हैं, उचित दाम पर नहीं मिलती है। जब लाइसेंस दिया जाता है तो इंस्पेक्टर जांच के लिये जाते हैं, उन्हें खुश कर के वापस भेज दिया जाता है, परिणाम यह होता है कि बोतल पर लेबिल कुछ है और दवा कुछ और ही रहती है। ऐसे बहुत से कारखाने नकली दवायें बनाने के बहुत से देश में हैं। इन्दौर में भी ऐसे कारखाने पकड़े गये। इसलिये मेरी मांग है कि गम्भीरता से विचार करने के बाद ही दवायें बनाने के लिये लोगों को लाइसेंस देना चाहिये और कड़ी जांच होनी चाहिये कि उन के द्वारा दवाई ठीक बनायी जा रही है कि नहीं। जांच के बाद ही दवा बाजार में आये। आज बहुत नकली दवा बाजार में बिक रही है।

तेल खोज में काफी वृत्तियां हैं। इन में बहुत कुछ करने की आवश्यकता है। परन्तु हम इस में सफल नहीं हुए? मैं मंत्री जी ने प्रार्थना करूंगा कि वह इस बात को देखें कि हमारे देश में अधिक से अधिक तेल निकल सके। हम अपने पैरों पर खड़े हो सकें। उस के लिए ठीक प्रकार से

[श्री हुकम चन्द कछवाय]

खोज की व्यवस्था की जाए और खोज करने में जो कमियाँ हैं, जो सुटियाँ हैं, उन को कितना दूर कर सकती है कैसे दूर कर सकते हैं, इस पर गम्भीरता से विचार करे तो मैं समझता हूँ कि हमें दूसरे देशों की तरफ देखने की आवश्यकता नहीं पड़ेगी। आज इस में बहुत कमियाँ हैं और उन को दूर करने की बहुत आवश्यकता है।

एक दूसरी बात मुझे यह कहनी है कि खाद बनाने की जो फैक्टरीज है इन का अपना कमीशन बंधा हुआ है और यह खाद का बहुत ज्यादा पैसा लेती है। खाद का जो वितरण होता है वह ठीक नहीं होता है। इसलिए इस खाद के वितरण की व्यवस्था को सरकार को अपने हाथ में ले लेना चाहिए और अपने द्वारा खाद सारे देश में बटवानी चाहिए क्योंकि जब खाद समय पर नहीं मिलती है, तो पैदावार पर इस का बहुत बुरा असर पड़ता है। आज काश्तकार अन्धकार में है और ठीक समय पर और उचित दाम पर उस को खाद मिलता नहीं है, लेकिन अगर पैसा अधिक बिया जाए तब चाहे जितना खाद आप ले लीजिए। सारे देश में यही हाल है। अगर आप उचित दाम पर काश्तकार को खाद दे, उस को बीजल दे, तो आप की पैदावार काफी बढ़ सकती है। आज देश में बहुत से काश्तकार ऐसे भी हैं जो बँलों से खेती करते हैं लेकिन उन को भी खाद की आवश्यकता है। उन को भी अगर पर्याप्त मात्रा में खाद मिले, तो मैं समझता हूँ कि पैदावार में काफी प्रगति हो सकती है और अगर वितरण की यही प्रणाली रही तो मुझे ऐसा लगता है कि विदेशों के सामने अनाज के लिए आप को हाथ पसारने पड़ेगे और जैसा कि कहा जाता है कि जैसा अनाज आपने वैसी बुद्धि होगी। अगर बाहर का धन आएगा, तो वैसी ही लोगों की बुद्धि होगी और इस का प्रभाव हमारे देश पर पड़ने लगा है।

सम्बन्धित सवाल: अनाजपकाने मजदूरों का वितरण सरकार को अपने धन से लेना चाहिए, इस के पक्ष में क्या है ?

श्री हुकम चन्द कछवाय : मेरा कहना यह है कि ठीक प्रकार से लोगों को सामान मिले . (अव्यवधान) . . . .

सभापति जी, मेरा कहना यही है कि वितरण व्यवस्था ठीक हो और उचित समय पर लोगों को खाद मिले जिस से काश्तकार बीज बोने के समय, जब जब उसे आवश्यक लगे, खाद का प्रयोग कर ले। अगर ऐसा होगा, तो फसल अच्छी होगी और उस से हमारे देश की जो अनाज की आवश्यकता है, वह पूरा होगी और दुनिया के सामने हमें हाथ नहीं पसारना पड़ेगा और अगर जगह जगह पर सोदे बाजी नहीं करनी पड़ेगी।

मे यह भी चाहता हूँ कि आप देश के अन्दर किसान को उस की उपज का उचित दाम देवे। किसान जितनी मेहनत करता है और जितना पैसा वह अन्तज पैदा करने में लगाता है, उन सब का ध्यान रखते हुए उस को उस की उपज का दाम मिलना चाहिए और यह हम तभी कर पाएँगे जब कि पर्याप्त मात्रा में हम उस को खाद दे सकेंगे।

श्री नवल किशोर शर्मा (दोस्त) : सभापति जी, पेट्रोलियम और रसायन मन्त्रालय की मांगों के सम्बन्ध में जो बहस हो रही है, इस बहस के सम्बन्ध में मैं इस मन्त्रालय के एक बहुत ब्रह्म पहलू फिटिलाइजर्स की तरफ, मशीन महोदय का ध्यान खींचना चाहता हूँ।

यह मन्त्रालय एक ऐसा मन्त्रालय है, जिस का देश की अर्थ-व्यवस्था के साथ गहरा सम्बन्ध है और विश्व व्यापी तेल संकट के बाद इस मन्त्रालय की उपनिवेश, इंसर्क, कमठैता और इस की कार्य विधि

पर देश के अर्थ-शास्त्रो का ध्यान केन्द्रित हो जाना चाहिए। खाद का उत्पादन कृषि उत्पादन में गहरा तानमें-बन्धता है। कृषि का उत्पादन यदि नहीं बढ़ता है तो देश की अर्थ-व्यवस्था कभी भी ठीक नहीं हो सकती। खाद के उत्पादन के लिए हम मंत्रालय द्वारा जो अब तक कार्यवाही की गई है, वह अपने आप में ऐसी नहीं है जिस की तारीफ की जाए। यह सही है कि मौजूदा मंत्री महादय ने इस मंत्रालय को अपने हाथ में लेने के बाद कुछ काम इस दिशा में करने की कोशिश की है, इस में इकार नहीं किया जा सकता। फर्टिलाइजर्स कार्पोरेशन आफ इन्डिया का भी, यू कहना चाहिए, पुनर्गठन किसी हद तक किया, लेकिन यह सब काफी नहीं है। जिस अर्जेंसी के साथ खाद उत्पादन के बारे में काम किया जाना चाहिए था, वह नहीं किया गया है और न किया ही जा रहा है। हमारे देश में जो मौजूदा पब्लिक सेक्टर और प्राइवेट सेक्टर के कारखाने इस खाद के उत्पादन में लगे हुए हैं उन की जो इन्स-टाइड कैपेसिटी है उस का पूरा यूटिलाइजेशन नहीं हो रहा है, ऐसा लगता है कि देश को इस साल में ही नहीं बल्कि आने वाले कई सालों तक हम खाद के मामले में आत्म-निर्भर नहीं बना सकेंगे। विदेशों में भी खाद मिलाने की सम्भावना नहीं है। तेल की कीमतें बढ़ जाने के बाद हमारे देश में फारेन एक्मचेज हमारे पाम इनना नहीं रह जाता कि हम बहुत बड़ी मात्रा में खाद बाहर से मंगा सकेंगे। ऐसी हालत में डग बात की आवश्यकता है कि देश में ही खाद के उत्पादन के लिए कारगर कदम उठाए जाए और ये कदम, जिस रफ्तार में यह मंत्रालय और सरकार चलती हैं, उस रफ्तार में थोड़े भिन्न ही साथ ही साथ यह भी जरूरी है कि जो खाद हमारे देश में पैदा होना है उस का उत्पादन भी समुचित ढंग से ही और जिहायत यह है कि खाद के वितरण में पब्लिक होना है और खाद के वितरण में कीमतें उठा कर पब्लिक मार्केट में बसूनी की जाती है। इस बारे में मैं

इतना ही निवेदन करना चाहूंगा कि जो लोग गावों के क्षेत्रों से आते हैं उस को इस बात का पता है कि किस तरह से किमानों से खाद की दुगनी और तीन गुनी कीमत बसूल की जाती है। इतना ही नहीं, खाद के वितरण का कोई समय नहीं होता है। खाद्यान्नों के उत्पादन के लिए यह जरूरी है कि किमानों का खाद समय पर निश्चित मात्रा में और निश्चित दामों पर मिले। यदि ऐसा होता है तो खाद के वितरण का कार्य फायदा किमान उठा सकता है लेकिन वस्तुनिश्चयत कुछ ऐसी है कि देश में यह सब नहीं हो पाता है।

खाद के वितरण के बारे में जब जब भी इस सदन में चर्चा हुई, तो यह वह कह कि हमने खाद का वितरण एग्जिमिल कामोडिटीज एक्ट के तहत अपने हाथ में ले लिया है और उस के अन्तर्गत हम कार्यवाही करते हैं, लोगों को चुप करने की कोशिश की गई। मैं मंत्री महादय से यह निवेदन करना चाहूंगा कि एक और जहा मरकारी क्षेत्र में पैदा होने वाले खाद का वितरण फिर भी ढग से होता है, उस के वितरण की देश में ठीक व्यवस्था है लेकिन प्राइवेट सेक्टर में पैदा होने वाले, उत्पादित होने वाले खाद के वितरण की कोई व्यवस्था नहीं है। वह उन्हीं प्राइवेट डीलर्स के द्वारा, जिन का वे कम्पनीज नामबंद करती हैं, बेचा जाता है और वे कम्पनियां जिस वकन उन प्राइवेट डीलर्स का खाद देती हैं, उसी वकत प्रीमियम के तौर पर बहुत बड़ी धनराशि उन में बसूल करती हैं। परिणामस्वरूप उन छोटे डीलर्स का उपमाक्ताप्राप्त ज्यादा कीमत वसूल करनी पड़ती है। ईमालू में मंत्री महादय से सुझावों में तो निवेदन करना चाहूंगा कि जितना भी प्राइवेट सेक्टर में खाद का उत्पादन है, उस का वे पूरा कर ले और और उस का उत्पादन में अपने हाथ में लेने के बाद अपनी एग्जिमियो द्वारा लाभ में उस का वितरण करे।

[ श्री हुकम चन्द कश्यप ]

मैं समझता हूँ कि ऐसा करने से वितरण व्यवस्था का यह बोध काफी हद तक दूर हो सकता है।

सरकार कर्त, और से बराबर कहा जाता है कि जो लोग खाद में ब्लैक मार्केटिंग करते हैं, हम उन लोगों के खिलाफ कार्यवाही करते हैं। इससे इन्कार नहीं किया जा सकता है कि खाद के वितरण में लाज-मकेल ब्लैक मार्केटिंग होता है। मैं मंत्री महोदय से जानना चाहता हूँ कि खाद के ब्लैक मार्केटिंग के बारे में उन के पास जो शिकायतें आई हैं उन के आधार पर उन्होंने कितने डीलरज को हटा दिया है। यह तो एक मामूली बात है अगर वितरण के बारे में शिकायतें आती हैं, तो डीलरशिप टर्मिनेट कर देनी चाहिए। लेकिन मेरे ज्वाल से डीलरशिप टर्मिनेट करने के मामले दस, बीस, पच्चीस भी नहीं होंगे। इस लिए मैं जानना चाहता हूँ कि कितने मामलों में सरकार ने डीलरशिप टर्मिनेट की, और अगर शिकायतें आने पर भी डीलरशिप को टर्मिनेट नहीं किया गया, तो उस के क्या कारण है। अगर मंत्री महोदय ये आकड़े सदन के सामने रख सकें, तो हम आश्वस्त होंगे कि उन्होंने इस बारे में कुछ किया है।

मैं मंत्री महोदय का ध्यान इस ओर आकर्षित करना चाहता हूँ कि राजस्थान में खाद के उत्पादन के लिए बहुत गुंजायश है। राजस्थान में खाद के उत्पादन के लिए, और खास तौर से फॉस्फेटिक फर्टिलाइजर के उत्पादन के लिए, सभी आवश्यकताएँ मेटा-रियल उपलब्ध हैं। बहाजिक पाइराइट, लिग्नाइट, आयरन पाइराइट काय्पर पाइराइट और राक फॉस्फेट बहुत बड़ी मात्रा में पाए जाते हैं। इस के बावजूद राजस्थान में खाद का कारखाना लगाने के बारे में सरकार द्वारा केवल-मादा कागजी कार्यवाही हो चली है।

राजस्थान में झारकोटा और सलाबीपुरा में पाइराइट बड़ी मात्रा में एबेलेवल है

और राक फॉस्फेट का डिपॉजिट करीब करीब 100 मिलियन टन बताया जाता है, जिस की क्वालिटी 20 से 35 परसेंट तक है सलाबीपुरा में सल्फर कनटेन्ट 30 परसेंट आन एन एबेरेज है और वहा पाइराइट का डिपॉजिट 22 2 मिलियन टन है। राजस्थान में इनने बड़े डिपॉजिट्स में बावजूद वहा फॉस्फेटिक फर्टिलाइजर का कारखाना लगाने के बारे में सरकार की जो रफ्तार नहीं है वह शोचनीय है।

राजस्थान सरकार ने इस बारे में लिखा और प्लानिंग कमीशन में इस की चर्चा होने के बाद एक कमेटी बकिंग ग्रुप के तौर पर बनाई गई। उस कमेटी ने 11 मई, 1969 को अपनी रिपोर्ट दी, जिस में उम ने कहा

"In the light of the conclusions reached in the foregoing paragraph, there seems to be a *prima facie* case for establishing manufacturing facilities to produce complex fertilizer in Rajasthan. The pattern envisaged at present is to produce Complex fertilizer both Udaipur and Saladipura appear to be potential locations"

उम के बाद फर्टिलाइजर कापरिशन ग्रुप इंडिया को कहा गया कि वह पंद्रह महीने के अन्दर अन्दर इस बारे में प्रोजेक्ट रिपोर्ट बनाए और उन पर कार्यवाही करे। मुझे अफसोस है कि आज तक वह रिपोर्ट नहीं बनी और राजस्थान सरकार और राजस्थान के लोगों की लगातार मांग के बावजूद इस बारे में कुछ नहीं हुआ। स्टैंडिंग कमेटी की अन्तिम मीटिंग 14 अप्रैल, 1971 को हुई, उस मीटिंग में भी यह कहा गया कि राजस्थान में पानी है, बिजली है— बिजली एक्सिस मात्रा में है और अन्य स्टेट्स की तरह वहा बिजली की कमी नहीं है। लेकिन इस के बावजूद सरकार की ओर से कोई कदम नहीं उठाया गया 1969 में यह योजना एनविसेज की गई थी और आज 1974 आ गया है। पंचम पंच-वर्षीय योजना का प्रारूप भी तैयार हो गया है। उम में भी

कहीं यह नहीं कहा गया है कि राजस्थान में कोई फासफैटिक फर्टिलाइजर का कारखाना लगाने का विचार है। क्या हम इस गति से काम करके खाद की समस्या का कोई हल निकाल सकते हैं ?

हम हर साल फासफेटिक फर्टिलाइजर के इम्पोर्ट पर बहुत बड़ी धनराशि खर्च करते हैं, जब कि हमारे देश में फारेन एक्सचेंज की कमी है। इसके बावजूद जिम रफ्तार से यह मंत्रालय काम कर रहा है उस से मुझे यह नहीं लगता है कि पांचवी क्या छठी पंच-वर्षीय योजना में भी राजस्थान में फासफेटिक फर्टिलाइजर का कारखाना लगाने के बारे में कोई कदम उठाया जा सकेगा। मैं मंत्री महोदय से यह निवेदन करना चाहता हूँ कि खाद के उत्पादन के मामले में जिस अर्जेंन्सी की जरूरत है, इस मंत्रालय के द्वारा उस अर्जेंन्सी से काम नहीं किया जा रहा है। मैं उनसे निवेदन करना चाहता हूँ कि उन्हें सदन को आश्वस्त करना चाहिये कि राजस्थान में सलादीपुरा में, जहाँ पाइराइट का बहुत भारी भंडार है, वहाँ पानी प्रचुर मात्रा में है और बिजली की कोई कमी नहीं है, ऐसी पंच-वर्षीय योजना के दौरान जल्दी ही खाद का कारखाना लगाया जायेगा।

यह राजस्थान का ही सवाल नहीं है। मैं यह बात किसी प्रान्तीय दृष्टिकोण से नहीं कह रहा हूँ। मैं राष्ट्र की अर्थ-व्यवस्था की दृष्टि से कहना चाहता हूँ कि राजस्थान ही ऐसा राज्य है, जिसमें फासफेटिक फर्टिलाइजर के उत्पादन के लिये सभी आवश्यक चीजें उपलब्ध हैं, और वे अकेले राजस्थान में ही हैं, उसके अलावा ऐसा कोई प्रान्त नहीं है।

सभापति महोदय: माननीय सदस्य अपना भाषण कल जारी रखे।

17.59 hrs.

## BUSINESS ADVISORY COMMITTEE

### FORTY-FIRST REPORT

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI K. RAGHU  
RAMAIAH): Sir, I beg to present the  
Forty-first Report of the Business  
Advisory Committee.

18.00 hrs.

### HALF-AN-HOUR DISCUSSION

#### FORGED CAR PERMIT CASE

SHRI JYOTIRMOY BOSU (Diamond  
Harbour): I have to speak on this  
racket of forged car permit. I have  
in my possession documents and infor-  
mation. Mr. Borooah looks almost  
surprised; he knows all about it. This  
racket is the creation of the Govern-  
ment and the Government is the  
author of this blackmarketing in motor  
cars. What have you done? You  
have created two classes of people.  
One is the privileged and the other is  
the non-privileged. The non-privi-  
leged person even if he could muster  
resources he will grow old before he  
can think of a car. But for the privi-  
leged class he jumps the queue and  
there are no rules and regulations.  
On a particular day, not in the dis-  
tant past, the waiting list for Amba-  
sador cars was 36039 and for Fiat it  
was 51179. For scooters the figures  
could not be contained in a foolscap  
page. The present rule; that govern  
the distribution of cars is as old as  
1959, and the new cars till this date  
have commanded a high premium  
under the patronage of the Govern-  
ment. The politicians of the ruling  
party, officials and crooks started  
prospering and thriving. They were  
making hay while the sun was shin-  
ing. Can you imagine that banks  
went out of their way to give them  
guarantee, of course for a bakshis. I  
tell you Mr. Chairman that a single  
bank undertook guarantee to the tune  
of Rs. 14 lakhs. for the purchase of